

Ninth Lok Sabha
I Session (18/12/1989 to 29/12/1989)
LOK SABHA

BULLETIN—PART I
[Brief Record of Proceedings]

Monday, December 18, 1989/Agrahayana 27, 1911 (Saka)

No. 1

11 A.M.

1. Silence

To mark the solemn occasion of the first sitting of the Ninth Lok Sabha, Members stood in silence for a short while.

2. List of Members Elected to Lok Sabha

Secretary-General laid on the Table a Book, presented to the Speaker by the Chief Election Commissioner, containing the list of Members elected to Lok Sabha at the General Election of 1989.

3. Panel of Chairmen

The Speaker *pro tem* announced that he had nominated the following Members on the Panel of Chairmen:—

- (1) Shri Indrajit Gupta
- (2) Shri Ebrahim Sulaiman Sait
- (3) Shrimati Vijaya Raje Scindia

4. Resignations from Membership of Lok Sabha

(1) The Speaker *pro tem* informed the House that Shri Devi Lal, an elected member of Lok Sabha from two constituencies viz. Sikar constituency of Rajasthan and Rohtak constituency of Haryana, had resigned his seat in Lok Sabha from Rohtak constituency. The Speaker had accepted his resignation with effect from 5th December, 1989.

(2) The Speaker *pro tem* also informed that Shri Chandra Shekhar, an elected member of Lok Sabha from two constituencies viz. Ballia constituency of Uttar Pradesh and Maharajganj constituency of Bihar, had resigned his seat in Lok Sabha from Maharajganj constituency. The Speaker had accepted his resignation with effect from 8th December, 1989.

(3) The Speaker *pro tem* further informed that a letter dated the 11th December, 1989 from Shri Parmai Lal, an elected member of Lok Sabha from Hardoi constituency of Uttar Pradesh, resigning his seat in Lok Sabha was handed over to the Secretary-General, Lok Sabha personally and that his resignation had been accepted by the Speaker with effect from 11th December, 1989.

5. Oath or Affirmation

The Speaker *pro tem* Prof. N.G. Ranga, having already taken oath before the President, signed the Roll of Members at the commencement of the sitting and took his seat in the House.

Thereafter 449 members made and subscribed the oath or affirmation as follows and took their seats in the House:—

198	in Hindi
98	in English
35	in Bengali
35	in Tamil
24	in Sanskrit
12	in Oriya
10	in Marathi
9	in Kannad
9	in Urdu
8	in Telugu
4	in Punjabi
3	in Kashmiri
2	in Gujarati
1	in Maithili
1	in Sindhi

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.06 P.M.)

5.57 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 19th December, 1989)

SUBHASH C. KASHYAP,
Secretary-General.

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LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, December 19, 1989/Agrahayana 28, 1911 (Saka)

No. 2

11.02 A.M.

1. Oath or Affirmation

Fifty-six Members took the oath or made the affirmation as follows, signed the Roll of Members and took their seats in the House:—

- 34 in Hindi
- 8 in English
- 3 in Bengali
- 3 in Marathi
- 3 in Urdu
- 2 in Kannada
- 1 in Malyalam
- 1 in Sanskrit
- 1 in Tamil

2. Motions for Election of Speaker

(1) Shri Devi Lal moved the following motion:—

“That Shri Rabi Ray, a member of this House, be chosen as the Speaker of this House.”

Shri Manubhai Kotadia seconded the motion.

(2) Shri Sharad Yadav moved the following motion:—

“That Shri Rabi Ray, a member of this House, be chosen as the Speaker of this House.”

Shri George Fernandes seconded the motion.

(3) Shri Indrajit Gupta moved the following motion:—

“That Shri Rabi Ray, a member of this House, be chosen as the Speaker of this House.”

Shri Amar Roy Pradhan seconded the motion.

The motion moved by Shri Devi Lal was unanimously adopted and Shri Rabi Ray was chosen as the Speaker.

Sarvashri Vishwanath Pratap Singh, Devi Lal, Rajiv Gandhi, P. Upendra, Smt. Vijayaraje Scindia, Shri Somnath Chatterjee and Shri Indrajit Gupta conducted Shri Rabi Ray to the Chair.

3. Felicitations to the Speaker

The following Members offered felicitations to the Speaker:—

- (1) Shri Vishwanath Pratap Singh
- (2) Shri Rajiv Gandhi
- (3) Smt. Vijayaraje Scindia
- (4) Shri Somnath Chatterjee
- (5) Shri Indrajit Gupta
- (6) Shri Kadambur M.R. Janarthanan
- (7) Shri Nani Bhattacharya
- (8) Shri Chitta Basu
- (9) Shri Saif-ud-Din Soz
- (10) Shri Ebrahim Sulaiman Sait
- (11) Shri P.C. Thomas
- (12) Shri Vamanrao Mahadik
- (13) Shri Sultan Salahuddin Owaisi
- (14) Shri V.S. Vaghela
- (15) Shri Mahadeorao Shiwankar
- (16) Dr. Khushal Parasram Bopche
- (17) Shri Haribhau Shankar Mahale
- (18) Shri Inderjit
- (19) Shri P. Upendra

The Speaker in his reply thanked the Members.

1.09 P.M.

(Lok Sabha adjourned till half-an-hour after the Address by the President on Wednesday, the 20th December, 1989).

SUBHASH C. KASHYAP,
Secretary-General.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Wednesday, December 20, 1989/Agrahayana 29, 1911 (Saka)

No. 3

12.15 P.M.

1. Oath or Affirmation

Seven Members took the oath or made the affirmation as follows, signed the Roll of Members and took their seats in the House:—

- 4 in Hindi
- 1 in English
- 1 in Kannada
- 1 in Urdu

2. President's Address

Secretary-General laid on the Table a copy of the President's Address to both Houses of Parliament assembled together on the 20th December, 1989.

3. Introduction of Ministers

The Prime Minister introduced the Members of the Union Council of Ministers.

4. Obituary References

The Speaker made references to the passing away of Shri Subodh Sen, a Member of the Seventh Lok Sabha; Shri Shiva Chandra Jha, a Member of the Fourth Lok Sabha; Shri Loke Nath Mishra, a Member of the Constituent Assembly and the First Lok Sabha; Shri Gokul Saikia, a Member of the Eighth Lok Sabha; Shri Chandra Pratap Narain Singh, a Member of the Seventh and Eighth Lok Sabha and Smt. Savitri Shyam, a Member of the Fourth and Fifth Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

5. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Proclamation dated the 30th November, 1989 issued by the President under clause (2) of article 356 of the Constitution revoking the Proclamation issued by him on the 21st April, 1989 in relation to the State of Karnataka, published in Notification No. G.S.R. 1027(E) in Gazette of India dated the 30th November, 1989 under article 356(3) of the Constitution.
- (2) A copy of the Representation of the People (Amendment) Ordinance, 1989 (No. 2 of 1989) (Hindi and English versions) promulgated by the President on the 21st October, 1989 under article 123(2)(a) of the Constitution.

6. Panel of Chairmen

The Speaker announced that he had nominated the following Members on the Panel of Chairmen:—

- (1) Shri Vakkom Purushothaman
- (2) Dr. Thambi Durai
- (3) Shri Satya Pal Malik
- (4) Shri Jaswant Singh
- (5) Shri Nirmal Chatterjee
- (6) Shrimati Geeta Mukherjee

7. Leader of Opposition in Lok Sabha

The Speaker announced that he had decided to recognise Shri Rajiv Gandhi, the leader of the Congress-I Party which was a Party in opposition to the Government having the greatest numerical strength in Lok Sabha, as the Leader of the Opposition with effect from the 18th December, 1989, in terms of Section 2 of the Salary and Allowances of Leaders of Opposition in Parliament Act, 1977.

8. Government Bill—Introduced

The Representation of the People (Amendment) Bill, 1989.

9. Statement Regarding Ordinance—Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Representation of the People (Amendment) Ordinance, 1989, was laid on the table.

12.41 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 21st December, 1989)

SUBHASH C. KASHYAP,
Secretary-General.

CORRIGENDA

In Bulletin Part I, dated December 18, 1989—Page 2, item No. 5:—

- (i) Line 4 — *for 449 read 448*
- (ii) Line 6 — *for 198 read 197*

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, December 21, 1989/Agrahayana 30, 1911 (Saka)

No. 4

11 A.M.

1. Oath or Affirmation

Five Members took the oath or made the affirmation as follows, signed the Roll of Members and took their seats in the House:—

- (1) 1 in Sanskrit
- (2) 4 in Punjabi

2. Assent to Bills

(i) Secretary-General laid on the Table following three Bills passed by the Houses of Parliament during the second part of the Fourteenth Session of Eighth Lok Sabha and assented to:—

- (1) The Appropriation (No. 5) Bill, 1989
- (2) The Nagaland University Bill, 1989
- (3) The Direct Tax Laws (Second Amendment) Bill, 1989.

(ii) Secretary-General also laid on the Table copies, duly authenticated by the Secretary-General of Rajya Sabha of the following four Bills passed by the Houses of Parliament during the second part of the Fourteenth Session of Eighth Lok Sabha and assented to:—

- (1) The Warehousing Corporations (Amendment) Bill, 1989.
- (2) The General Insurance Business (Nationalisation) Amendment Bill, 1989.
- (3) The Small Industries Development Bank of India Bill, 1989.

* At 2.34 P.M.

(4) The Customs (Amendment) Bill, 1989.

3. Introduction of Ministers

The Prime Minister introduced three Members of the Union Council of Ministers.

4. Matters under Rule 377

(1) Shri V. Krishna Rao raised a matter regarding need to convert metre gauge railway line between Yelahanka and Bangarpet in Karnataka into broad gauge.

(2) Shri Ram Lal Rahi raised a matter regarding need to ban sale of Ammonia Sulphide in the country.

✓(3) Shri Uttam Rathod raised a matter regarding need to revise SC/ST list and provide more facilities to backward classes.

(4) Shri Anandi Charan Das raised a matter regarding need to set up the proposed project for exploitation of nickel in Sukinda region of Orissa.

(5) Shri Anil Shastri raised a matter regarding need for a full-fledged Doordarshan Kendra at Varanasi, Uttar Pradesh.

(6) Dr. Laxmi Narain Pandey raised a matter regarding need to set up Purchase Centres in the cotton producing districts of Madhya Pradesh.

(7) Shri Ramashray Prasad Singh raised a matter regarding need to take steps to maintain ecological balance in the country.

(8) Prof. Saif-ud-Din Soz raised a matter regarding need to take measures to normalise the relations between India and Pakistan.

(9) Shri Mandhata Singh raised a matter regarding need to take necessary steps for an amicable solution to Punjab problem.

5. Motion — adopted

Shri Vishwanath Pratap Singh moved the following motion:—

“That this House expresses its confidence in the Council of Ministers.”

The following members took part in the debate:—

(1) Shri A.R. Antulay

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2 P.M.)

- (2) Shri L.K. Advani
- (3) Shri Janeshwar Mishra
- (4) Shri Somnath Chatterjee
- (5) Shri Indrajit Gupta
- (6) Shri R. Muthaiah
- (7) Smt. Rajinder Kaur Bulara
- (8) Shri Nani Bhattacharya
- (9) Shri Chitta Basu
- (10) Shri Piyare Lal Handoo
- (11) Shri Shibu Soren
- (12) Shri Ibrahim Sulaiman Sait
- (13) Shri Vamanrao Mahadik
- (14) Shri Gopalrao Mayekar
- (15) Shri P.C. Thomas
- (16) Shri A.K. Roy

Shri Vishwanath Pratap Singh replied to the debate.

The motion was adopted.

****6. Supplementary Demands for Grants (General)—1989-90**

Prof. Madhu Dandavate presented a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of Budget (General) for 1989-90.

*****7. Statement by Minister**

The Minister of External Affairs made a statement regarding U.S. intervention in Panama.

8. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 21st December, 1989, Rajya Sabha passed the Constitution (Sixty-second Amendment) Bill, 1989.

** At 2.01 P.M.

*** At 5.05 P.M.

9. Bill passed by Rajya Sabha—Laid on the Table

The Constitution (Sixty-second Amendment) Bill, 1989

6.18 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 22nd December, 1989)

SUBHASH C. KASHYAP,
Secretary-General.

LOK SABHA

BULLETIN—PART I
[Brief Record of Proceedings]

Friday, December 22, 1989/Pausa 1, 1911 (Saka)

No. 5

11 A.M.

1. Starred Questions

Starred Question Nos. 1, 3-5 were orally answered. Replies to Starred Question Nos. 7-20 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1-8, 10, 11, 13-30 and 32-35 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Coinage (Standard Weight and Remedy of the Commemorative Coins of One Rupee containing Copper 75 per cent and Nickel 25 per cent coined on the theme "FOOD AND ENVIRONMENT" on the occasion of the celebration of the Ninth World Food Day on the 16th October, 1989) Rules, 1989 (Hindi and English versions) published in Notification No. S.O.791(E) in Gazette of India dated the 5th October, 1989 under sub-section (3) of section 21 of the Coinage Act, 1906.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944:—
 - (i) G.S.R.747(E) published in Gazette of India dated the 11th August, 1989 together with an explanatory memorandum seeking to amend Notification No. 133/

86—Central Excises dated the 1st March, 1986 so as to extend concessional rate of excise duty to modified polyphenylene oxide.

- (ii) G.S.R.750(E) published in Gazette of India dated the 16th August, 1989 together with an explanatory memorandum seeking to amend Notification No. 177/86—Central Excises dated the 1st March, 1986 so as to allow to the users full Modvat credit of duty paid on paper and paper board falling under sub-heading 4811.30 of the Schedule to the Central Excise Tariff Act, 1985.
- (iii) G.S.R.751(E) published in Gazette of India dated the 16th August, 1989 together with an explanatory memorandum seeking to prescribe a concessional rate of excise duty of ten per cent *ad valorem* on flax fabrics falling under heading No. 53.05 of the Schedule to the Central Excise Tariff Act, 1986.
- (iv) G.S.R.752(E) published in Gazette of India dated the 16th August, 1989 together with an explanatory memorandum extending the validity of Notification No. 193/87—Central Excises, dated the 17th August, 1987 upto 31st March, 1992.
- (v) G.S.R.759(E) published in Gazette of India dated the 16th August, 1989 together with an explanatory memorandum exempting excise duty on potassium amidecapatively used in manufacture of heavy water.
- (vi) G.S.R.760(E) published in Gazette of India dated the 16th August, 1989 together with an explanatory memorandum exempting excise duty on potassium metal produced in heavy water plant at Baroda and used in manufacture of potassium amide by heavy water plants at Baroda, Tuticorin, Talchar, Thal and Hazira.
- (vii) G.S.R.756(E) published in Gazette of India dated the 16th August, 1989 together with an explanatory memorandum making certain amendments to Notification No. 263/87-CE, dated the 10th December, 1987 so as to make certain changes in the procedure for claiming the exemption.
- (viii) G.S.R.801(E) published in Gazette of India dated the 1st September, 1989 together with an explanatory memorandum

making certain amendments to Notification Nos. 140/83-CE, dated the 5th May, 1983, 175/86-CE, dated 1st March, 1986 and 75/87-CE, dated the 1st March, 1987 so as to provide for *inter alia* the exclusion of value of clearances of goods affixed with the brand/trade name of another person who is not eligible for exemption under these notifications for computing the aggregate value of clearances in a financial year so as to determine the eligibility to avail exemption in the next financial year.

- (ix) G.S.R.804(E) published in Gazette of India dated the 1st September, 1989 together with an explanatory memorandum making certain amendments to Notification Nos. 60/88-CE, dated the 1st March, 1988 so that the certificate from RNI which was required to be produced before the Assistant Collector of Central Excise having jurisdiction over newspaper establishment for availing the exemption, is now required to be produced before the Assistant Collector of Central Excise having jurisdiction over the newsprint manufacturing unit.
- (x) G.S.R.810(E) published in Gazette of India dated the 1st September, 1989 together with an explanatory memorandum extending the validity of Notification No. 207/87-CE, dated the 9th September, 1987 upto 30th September, 1990.
- (xi) G.S.R.811(E) published in Gazette of India dated the 1st September, 1989 together with an explanatory memorandum making certain amendment to Notification No. 23/89-CE, dated the 1st March, 1989 so as to provide the concessional rate of excise duty to cement manufactured by factories using vertical shaft kiln with licenced capacity not exceeding 200 tonnes per day and by factories using rotary kiln with licenced capacity not exceeding 300 tonnes per day.
- (xii) G.S.R.838(E) published in Gazette of India dated the 18th September, 1989 together with an explanatory memorandum making certain amendments to Notification No. 133/86-CE, dated the 1st March, 1986 so as to change the description of 'polystyrene' to "Polystyrene and copolymers of styrene".
- (xiii) G.S.R.790(E) published in Gazette of India dated the 28th

August, 1989 together with an explanatory memorandum seeking to provide that in accordance with a general practice that was prevalent at the relevant time, the excise duty on woven sacks of polymers of ethlene or propylene or, as the case may be, a combination thereof, manufactured on looms other than circular looms and falling under heading No. 46.01 or 63.01 of the Schedule to the Central Excise Tariff Act, 1985 shall not be required to be paid during the period from 20th November, 1986 to 6th January, 1987.

- (xiv) G.S.R.850(E) published in Gazette of India dated the 21st September, 1989 together with an explanatory memorandum seeking to provide that in accordance with a general practice that was prevalent at the relevant time, the basic excise duty and the special excise duty on A.D.V. tyres of sizes 4" x 8" and 3.5" x 8", measured in terms of crosssectional width x rim diameter and falling under subheading No. 4011.10 of the Scheduled to the Central Excise Tariff Act, 1985, shall not be required to be paid during the period from 1st March, 1988 to 28th February, 1989.
- (xv) The Central Excise (Eighth Amendment) Rules, 1989 published in Notification No. G.S.R.832(E) in Gazette of India dated the 15th September, 1989.
- (3) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
- (i) S. O. 726 (E) published in Gazette of India dated the 13th September, 1989 together with an explanatory memorandum regarding the revised rate of exchange for conversion of Pound Sterling into Indian Currency or *vice-versa*.
- (ii) G.S.R. 746 (E) published in Gazette of India dated the 11th August, 1989 together with an explanatory memorandum making certain amendments to Notitication No. 48/89-Customs, dated the 1st March, 1989 so as to extend concessional rate of basic customs duty of 30 per cent *ad valorem* to modified polyphenylene oxide.
- (iii) G.S.R. 753(E) published in Gazette of India dated the 16th August, 1989 together with an explanatory memorandum making certain amendments to Notification No. 297/87-

Cus., dated the 17th August, 1987 authorising Director in the Office of Development Commissioner (SSI) to attest the list of components to be imported by small scale units and also to extend the validity of the notification upto 31st March, 1992.

- (iv) G.S.R. 758(E) published in Gazette of India dated the 16th August, 1989 together with an explanatory memorandum making certain amendments to Notification No. 40/89-Cus., dated the 1st March, 1989 so as to include two more chemicals namely, L. Lysine Mono Hydrochloride and Methionine hydroxy analog in the said notification.
- (v) G.S.R. 754(E) published in Gazette of India dated the 16th August, 1989 together with an explanatory memorandum making certain amendments to Notification No. 224/85-Cus., dated the 9th July, 1985 so as to withdraw customs duty concession available for certain items covered by the said notification.
- (vi) G.S.R. 672(E) and 673(E) published in Gazette of India dated the 21st August, 1989 together with an explanatory memorandum seeking to provide concessional rate of basic customs duty of 55 per cent *ad valorem* and auxiliary duty of 5 per cent *ad valorem* on dead burnt magnesite of specified grades.
- (vii) G.S.R. 777(E) published in Gazette of India dated the 23rd August, 1989 together with an explanatory memorandum making certain amendments to Notification No. 148/88-Cus., dated the 27th April, 1988 seeking to extend the benefit of 35 per cent basic duty plus nil additional duty on imported outboard motors for fitment to fishing boats presently available to State Fisheries Corporation or any Fisheries Cooperative Federation to imports by all persons subject to certain conditions.
- (viii) G.S.R. 778(E) and 779(E) published in Gazette of India dated the 23rd August, 1989 together with an explanatory memorandum seeking to prescribe 35 per cent basic Customs duty, nil additional duty and 5 per cent auxiliary duty on Lyophilizers imported for manufacture of antibiotics subject to certain conditions.

- (ix) G.S.R. 781(E) published in Gazette of India dated the 25th August, 1989 together with an explanatory memorandum making certain amendments to Notification No. 247/84-Cus., dated the 27th September, 1984 so as to increase with effect from 1st October, 1989 the value of duty free limit for the import of components for fishing trawlers from 20 per cent to 30 per cent of trawlers and also to extend the validity of the Notification upto 30th September, 1992.
- (x) G.S.R. 800(E) published in Gazette of India dated the 1st September, 1989 together with an explanatory memorandum making certain amendments to Notification No. 64/79-Cus., dated the 6th March, 1979 seeking to delete Dicyan diamide and Guanidine Nitrate from the list of goods eligible for concessional rate of basic customs duty.
- (xi) G.S.R. 802(E) published in Gazette of India dated the 1st September, 1989 together with an explanatory memorandum making certain amendments to Notification No. 47/89-Cus. dated the 1st March, 1989 so as to increase the basic customs duty on Low density polyethylene based sheathing compound or insulation compound from Rs.2000/- per tonne to 50 per cent *ad valorem*.
- (xii) G.S.R. 803(E) published in Gazette of India dated the 1st September, 1989 together with an explanatory memorandum seeking to exempt newsprint for printing of newspapers, books and periodicals when imported into India from the whole of additional duty of customs (CVD).
- (xiii) G.S.R. 840(E) published in Gazette of India dated the 18th September, 1989 together with an explanatory memorandum making certain amendments to Notification No. 47/89-Cus., dated the 1st March, 1989 so as to change the description of 'polystyrene' to Polystyrene and copolymers of styrene.
- (xiv) G.S.R. 841(E) published in Gazette of India dated the 18th September, 1989 together with an explanatory memorandum seeking to exempt concentrated dispersions of colouring matter in polypropylene, (Polypropylene Muster Batch), from basic customs duty in excess of 70 per cent *ad valorem* subject to certain conditions.

- (xv) S.O. 764(E) published in Gazette of India dated the 27th September, 1989 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa*.
- (4) A copy each of the following Reports (Hindi and English versions) under sub-section (8) of section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970:—
- (i) Report on the working and activities of the Bank of Baroda for the period from 1st January, 1988 to 31st March, 1989 along with Accounts and Auditor's Report thereon.
 - (ii) Report on the working and activities of the Allahabad Bank for the period from 1st January, 1988 to 31st March, 1989 along with Accounts and Auditor's Report thereon.
 - (iii) Report on the working and activities of the UCO Bank for the period from 1st January, 1988 to 31st March, 1989 along with Accounts and Auditor's Report thereon.
- (5) A copy of the Results (Hindi and English versions) of the Nineteenth Valuation of the Life Insurance Corporation of India as on 31st March, 1989.
- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:—
- (i) The Export of Cardamom (Inspection) Rules, 1989 published in Notification No. S.O. 1681 in Gazette of India dated the 22nd July, 1989.
 - (ii) The Export of Rubber Hoses (Quality Control and Inspection) Rules, 1989 published in Notification No. S.O. 1683 in Gazette of India dated the 22nd July, 1989.
 - (iii) The Export of Crockeryware (Quality Control and Inspection) Rules, 1989 published in Notification No. S.O. 1685 in Gazette of India dated the 22nd July, 1989.
 - (iv) S.O. 1895 published in Gazette of India dated the 19th August, 1989 making certain amendments to the Export of Dry Batteries (Quality Control and Inspection) Rules, 1978.

- (v) S.O. 1896 published in Gazette of India dated the 19th August, 1989 making certain amendments to the rules specified in the Annexure annexed to the notification.
 - (vi) S.O. 1897 published in Gazette of India dated the 19th August, 1989 making certain amendments to the rules specified in the Annexure annexed to the notification.
 - (vii) S.O. 1898 published in Gazette of India dated the 19th August, 1989 making certain amendments to the Export of Electric Motors and Generators (Quality Control and Inspection) Rules, 1980.
 - (viii) The Export of Frozen Fish and Fishery products (Quality Control and Inspection) Amendment Rules, 1989 published in Notification No. S.O. 2491 in Gazette of India dated the 7th October, 1989.
 - (ix) The Export of Canned Fish and Fishery Products (Quality Control and Inspection) Amendment Rules, 1989 published in Notification No. S.O. 2492 in Gazette of India dated the 7th October, 1989.
 - (x) The Export Inspection Council Employees (Classification, Control and Appeal) Amendment Rules, 1989 published in Notification No. S.O. 2631 in Gazette of India dated the 21st October, 1989.
 - (xi) The Export Inspection Agency Employees (Classification, Control and Appeal) Amendment Rules, 1989 published in Notification No. S.O. 2632 in Gazette of India dated the 21st October, 1989.
- (7) A copy of the Tobacco Board (Recruitment) Regulations, 1989 (Hindi and English versions) published in Notification No. 8(2)/88-EP (Agri VI) in Gazette of India dated the 22nd September, 1989 under sub-section (5) of section 33 of the Tobacco Board Act, 1975.
 - (8) A copy of the Spices Board (Regulation of Exporters) Regulations, 1989 (Hindi and English versions) published in Notification No. F.No. Adm/Reg./01/89 in Gazette of India dated the 24th October, 1989 under section 40 of the Spices Board Act, 1986.
 - (9) A copy of the following papers (Hindi and English versions)

under sub-section (1) of section 619A of the Companies Act, 1956:—

- (i) Review by the Government on the working of the Minerals and Metals Trading Corporation of India Limited, New Delhi, for the year 1988-89.
 - (ii) Annual Report of the Minerals and Metals Trading Corporation of India Limited, New Delhi, for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (10) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
- (i) The pulses, Edible Oilseeds and Edible Oils (Storage Control) Fourth Amendment Order, 1989 published in Notification No. S.O. 634(E) in Gazette of India dated the 11th August, 1989.
 - (ii) The Solvent-Extracted Oil, De-oiled Meal and Edible Flour (Control) Amendment Order, 1989 published in Notification No.G.S.R.767(E) in Gazette of India dated the 18th August, 1989.
 - (iii) The Sugar (Price Determination for 1989-90 production) Amendment Order, 1989 published in Notification No. G.S.R. 813 in Gazette of India dated the 4th November, 1989.
 - (iv) The Sugar (Price Determination for 1989-90 Production) Order, 1989 published in Notification No. G.S.R. 900(E) in Gazette of India dated the 17th October, 1989.
- (11) A copy of the Food Corporations (Amendment) Regulations, 1989 (Hindi and English versions) published in Notification No. 4(4)/89-B.C in Gazette of India dated the 6th October, 1989 under sub-section (5) of section 45 of the Food Corporations Act, 1964.

4. Statement by Minister

The Minister of Parliamentary Affairs made a statement

regarding Government Business for the week commencing the 26th December, 1989.

5. Matters under Rule 377

(1) Smt. M. Chandrasekhar raised a matter regarding need to ensure that the persons living on either side of the railway line in Sriperambudur, Tamil Nadu are suitably rehabilitated by the Railways.

(2) Shri Harish Rawat raised a matter regarding need to take steps for overall development of hilly regions of Uttar Pradesh.

(3) Shri Jai Prakash Agarwal raised a matter regarding need for speedy implementation of the National Capital Region Plan.

(4) Shri Yuvraj raised a matter regarding need to take over Katihar jute mill in Bihar.

(5) Shri Hukamdev Narain Yadav raised a matter regarding need for early completion of pending railway projects in North Bihar.

(6) Shri Satyanarain Jatiya raised a matter regarding need to take steps to overcome the drinking water problem in Ujjain district of Madhya Pradesh.

(7) Shri Amar Roypradhan raised a matter regarding need to provide Central assistance for early completion of Teesta Barrage project.

(8) Shri A. K. Roy raised a matter regarding need to revamp Sindri Fertilizer Plant in Bihar.

6. Government Bill—Under Consideration

The Constitution (Sixty-second Amendment) Bill, 1989, as passed by Rajya Sabha.

The motion for consideration of the Bill was moved by Shri Ram Vilas Paswan.

The following members took part in the debate:—

(1) Shri Vasant Sathe
(*Lok Sabha adjourned at 1 P.M. and re-assembled at 2.03 P.M.*),

(2) Shri K.S. Chavda

(3) Shri Shanta Kumar

(4) Smt. Subhasini Ali.

The discussion was not concluded.

[Discussion was held over at 3.32 P.M. and resumed at 6.02 P.M. (*vide* para 8)].

7. Private Member's Resolution—Under Consideration

Shri Sudam Deshmukh moved the following Resolution:—

“This House takes serious note of the fact that about 250 kms. of narrow gauge railway track is still under private ownership in the Vidarbha region of Maharashtra and urges upon the Government to nationalise the same and to take immediate steps for the conversion of all narrow gauge railway lines in the region into broad gauge for its rapid development.”

Two amendments were moved by Shri Shiwankar Mahadeorao Sukaji.

The following members took part in the debate:—

- (1) Shri Gopinath Gajapathi
- (2) Shri Hukamdeo Narayan Yadav
- (3) Shri Shiwankar Mahadeorao Sukaji
- (4) Shri Shivraj V. Patil
- (5) Shri Indrajit Gupta
- (6) Shri R.L.P. Verma
- (7) Shri Basudeb Acharia
- (8) Shri Kalpnath Rai
- (9) Shri Samarendra Kundu
- (10) Shri Harish Rawat
- (11) Shri Mandhata Singh
- (12) Shri Piyare Lal Handoo
- (13) Shri Piyus Tiraky
- (14) Shri Jagpal Singh
- (15) Shri Chitta Basu
- (16) Shri Babubhai Meghji Shah
- (17) Shri Somnath Chatterjee
- (18) Shri Uttam Rathod
- (19) Prof. Shailendra Nath Shrivastava
- (20) Shri Ramashray Prasad Singh
- (21) Shri Dileep Singh Bhuria
- (22) Shri Chhotay Singh Yadav
- (23) Shri Prem Pradeep
- (24) Shri Mahandra Singh Pal
- (25) Shri Shopat Singh Makkasar
- (26) Shri K.D. Sultanpuri
- (27) Shri Ganga Charan Rajput

- (iv) **The Cost Accounting Records (Caustic Soda) Amendment Rules, 1989** published in Notification No.G.S.R. 540 in Gazette of India dated the 5th August, 1989.
- (v) **The Cost Accounting Records (Room Air-conditioners) Amendment Rules, 1989** published in Notification No.G.S.R. 541 in Gazette of India dated the 5th August, 1989.
- (vi) **The Cost Accounting Records (Refrigerators) Amendment Rules, 1989** published in Notification No.G.S.R. 542 in Gazette of India dated the 5th August, 1989.
- (vii) **The Cost Accounting Records (Automobile Batteries) Amendment Rules, 1989** published in Notification No.G.S.R. 543 in Gazette of India dated the 5th August, 1989.
- (viii) **The Cost Accounting Records (Electric Lamps) Amendment Rules, 1989** published in Notification No.G.S.R. 544 in Gazette of India dated the 5th August, 1989.
- (ix) **The Cost Accounting Records (Electric Fans) Amendment Rules, 1989** published in Notification No.G.S.R. 545 in Gazette of India dated the 5th August, 1989.
- (x) **The Cost Accounting Records (Electric Motors) Amendment Rules, 1989** published in Notification No.G.S.R. 546 in Gazette of India dated the 5th August, 1989.
- (xi) **The Cost Accounting Records (Motor Vehicles) Amendment Rules, 1989** published in Notification No.G.S.R. 547 in Gazette of India dated the 5th August, 1989.
- (xii) **The Cost Accounting Records (Tractors) Amendment Rules, 1989** published in Notification No.G.S.R. 548 in Gazette of India dated the 5th August, 1989.
- (xiii) **The Cost Accounting Records (Aluminium) Amendment Rules, 1989** published in Notification No.G.S.R. 549 in Gazette of India dated the 5th August, 1989.
- (xiv) **The Cost Accounting Records (Vanaspatij) Amendment Rules, 1989** published in Notification No.G.S.R. 550 in Gazette of India dated the 5th August, 1989.

- (xv) The Cost Accounting Records (Bulk Drugs) Amendment Rules, 1989 published in Notification No.G.S.R. 551 in Gazette of India dated the 5th August, 1989.
- (xvi) The Cost Accounting Records (Sugar) Amendment Rules, 1989 published in Notification No.G.S.R. 552 in Gazette of India dated the 5th August, 1989.
- (xvii) The Cost Accounting Records (Infant Milk Food) Amendment Rules, 1989 published in Notification No.G.S.R. 553 in Gazette of India dated the 5th August, 1989.
- (xviii) The Cost Accounting Records (Industrial Alcohol) Amendment Rules, 1989 published in Notification No.G.S.R. 554 in Gazette of India dated the 5th August, 1989.
- (xix) The Cost Accounting Records (Jute Goods) Amendment Rules, 1989 published in Notification No.G.S.R. 555 in Gazette of India dated the 5th August, 1989.
- (xx) The Cost Accounting Records (Paper) Amendment Rules, 1989 published in Notification No.G.S.R. 556 in Gazette of India dated the 5th August, 1989.
- (xxi) The Cost Accounting Records (Rayon) Amendment Rules, 1989 published in Notification No.G.S.R. 557 in Gazette of India dated the 5th August, 1989.
- (xxii) The Cost Accounting Records (Dyes) Amendment Rules, 1989 published in Notification No.G.S.R. 558 in Gazette of India dated the 5th August, 1989.
- (xxiii) The Cost Accounting Records (Soda Ash) Amendment Rules, 1989 published in Notification No.G.S.R. 559 in Gazette of India dated the 5th August, 1989.
- (xxiv) The Cost Accounting Records (Nylon) Amendment Rules, 1989 published in Notification No.G.S.R. 560 in Gazette of India dated the 5th August, 1989.
- (xxv) The Cost Accounting Records (Polyester) Amendment Rules, 1989 published in Notification No.G.S.R. 561 in Gazette of India dated the 5th August, 1989.

- (xxvi) **The Cost Accounting Records (Cotton Textiles) Amendment Rules, 1989** published in Notification No.G.S.R. 562 in Gazette of India dated the 5th August, 1989.
- (xxvii) **The Cost Accounting Records (Dry Cell Batteries) Amendment Rules, 1989** published in Notification No.G.S.R. 563 in Gazette of India dated the 5th August, 1989.
- (xxviii) **The Cost Accounting Records (Sulphuric Acid) Amendment Rules, 1989** published in Notification No.G.S.R. 564 in Gazette of India dated the 5th August, 1989.
- (xxix) **The Cost Accounting Records (Steel Tubes and Pipes) Amendment Rules, 1989** published in Notification No.G.S.R. 565 in Gazette of India dated the 5th August, 1989.
- (xxx) **The Cost Accounting Records (Engineering Industries) Amendment Rules, 1989** published in Notification No.G.S.R. 566 in Gazette of India dated the 5th August, 1989.
- (xxxi) **The Cost Accounting Records (Electrical Cables and Conductors) Amendment Rules, 1989** published in Notification No.G.S.R. 567 in Gazette of India dated the 5th August, 1989.
- (xxxii) **The Cost Accounting Records (Bearings) Amendment Rules, 1989** published in Notification No.G.S.R. 568 in Gazette of India dated the 5th August, 1989.
- (xxxiii) **The Cost Accounting Records (Milk Food) Amendment Rules, 1989** published in Notification No.G.S.R. 569 in Gazette of India dated the 5th August, 1989.
- (xxxiv) **The Cost Accounting Records (Chemical Industries) Amendment Rules, 1989** published in Notification No.G.S.R. 570 in Gazette of India dated the 5th August, 1989.
- (xxxv) **The Cost Accounting Records (Formulations) Amendment Rules, 1989** published in Notification No.G.S.R. 571 in Gazette of India dated the 5th August, 1989.

- (xxxvi) The Company Law Board Members (Qualifications and Experience) Rules, 1989 published in Notification No.G.S.R. 740(E) in Gazette of India dated the 4th August, 1989.
- (xxxvii) The Company Law Board (Bench) Amendment Rules, 1989 published in Notification No.G.S.R. 789(E) in Gazette of India dated the 28th August, 1989.
- (2) A copy of Draft Notification No.1/5/88-CL. V (Hindi and English versions) regarding exemption to Government Companies from the applicability of section 209(3)(b) of the Companies Act, 1956 under section 620 of the said Act.
- (3) A copy each of the following Notifications (Hindi and English versions) issued under sub-section (2) of section 1 of the Companies (Amendment) Act, 1988:—
- (i) G.S.R. 739(E) published in Gazette of India dated the 4th August, 1989 appointing the 4th day of August, 1989 as the date on which the provisions of section 4 (c) of the Companies (Amendment) Act, 1988 shall come into force.
- (ii) G.S.R. 788(E) published in Gazette of India dated the 28th August, 1989 appointing the 1st day of September, 1989 as the date on which the provisions of section 9 of the Companies (Amendment) Act, 1988 shall come into force.
- (4) A copy of Notification No. S.O. 598(E) (Hindi and English versions) published in Gazette of India dated the 31st July, 1989 making certain amendments to Notification No. S.O. 629(E) dated 30th June, 1988 under sub-section (2H) of section 29B of the Industries (Development and Regulation) Act, 1951.
- (5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) A statement regarding Review by the Government on the working of the Hindustan Cables Limited, Calcutta, for the year 1988-89.

- (ii) Annual Report of the Hindustan Cables Limited, Calcutta, for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b)
 - (i) A statement regarding Review by the Government on the working of the Andrew Yule and Company Limited, Calcutta, for the year 1988-89.
 - (ii) Annual Report of the Andrew Yule and Company Limited, Calcutta for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c)
 - (i) A statement regarding Review by the Government on the working of the Rehabilitation Industries Corporation Limited, Calcutta, for the year 1988-89.
 - (ii) Annual Report of the Rehabilitation Industries Corporation Limited, Calcutta, for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d)
 - (i) A statement regarding Review by the Government on the working of the Maruti Udyog Limited, New Delhi, for the year 1988-89.
 - (ii) Annual Report of the Maruti Udyog Limited, New Delhi for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e)
 - (i) A statement regarding Review by the Government on the working of the Bharat Heavy Electricals Limited, New Delhi, for the year 1988-89.
 - (ii) Annual Report of the Bharat Heavy Electricals Limited, New Delhi, for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (f) (i) A statement regarding Review by the Government on the working of the Bharat Bhari Udyog Nigam Limited, Calcutta, for the year 1988-89.
- (ii) Annual Report of the Bharat Bhari Udyog Limited, Calcutta, for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (g) (i) A statement regarding Review by the Government on the working of the National Instruments Limited, Calcutta, for the year 1988-89.
- (ii) Annual Report of the National Instruments Limited, Calcutta, for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (h) (i) A statement regarding Review by the Government on the working of the Instrumentation Limited, Kota, for the year 1988-89.
- (ii) Annual Report of the Instrumentation Limited, Kota, for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (i) (i) A statement regarding Review by the Government on the working of the HMT Limited, Bangalore, for the year 1988-89.
- (ii) Annual Report of the HMT Limited, Bangalore, for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (j) (i) A statement regarding Review by the Government on the working of the National Bicycle Corporation of India Limited, Bombay, for the year 1988-89.

- (ii) Annual Report of the National Bicycle Corporation Limited, Bombay, for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (k) (i) A statement regarding Review by the Government on the working of the Nepa Limited, for the year 1988-89.
- (ii) Annual Report of the Nepa Limited, for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (l) (i) A statement regarding Review by the Government on the working of the Hindustan Paper Corporation Limited, New Delhi, for the year 1988-89.
- (ii) Annual Report of the Hindustan Paper Corporation Limited, New Delhi, for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (m) (i) A copy of the Annual Report (Hindi and English versions) of the National Productivity Council, New Delhi, for the year 1988-89 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the national Productivity Council, New Delhi, for the year 1988-89.
- (n) (i) A copy of the Annual Report (Hindi and English versions) of the Khadi and Village Industries Commission, Bombay for the year 1988-89 under sub-section (3) of section 24 of the Khadi and Village Industries Commission Act, 1956.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Khadi and Village Industries Commission, Bombay, for the year 1988-89.

- (8) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a)(i) Review by the Government on the working of the Bengal Immunity Limited, Calcutta, for the year 1988-89.
- (ii) Annual Report of the Bengal Immunity Limited, Calcutta, for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the Hindustan Antibiotics Limited, for the year 1988-89.
- (ii) Annual Report of the Hindustan Antibiotics Limited, for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government on the working of the Bongaigaon Refinery and Petrochemicals Limited, for the year 1988-89.
- (ii) Annual Report of the Bongaigaon Refinery and Petrochemicals Limited, for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

5. Statement by Minister

The Minister for Civil Aviation made a statement regarding accident to Pawan Hans Dauphin helicopter VT-ELO near Patna on 15th December, 1989.

6. Matters under Rule 377

- (1) Shri P. Narsa Reddy raised a matter regarding need to increase remunerative price for cotton in Andhra Pradesh.
- (2) Shri Kodikkunnil Suresh raised a matter regarding need to take steps to re-open Punalur Paper mills of Kerala.
- (3) Dr. Mahendra Singh Pal raised a matter regarding need to

expedite the construction of Jamrali dam in Nainital district, Uttar Pradesh.

(4) Shri Babbanrao Dhakue raised a matter regarding need to ensure regular supply of electricity to Maharashtra State.

(5) Prof. Satyagopal Mishra raised a matter regarding need to provide financial assistance for rehabilitation programme of Haldia Fertilizer Plan.

(6) Shri Yamanrao Mahadik raised a matter regarding need to settle the border dispute between Karnataka and Maharashtra.

(7) Shri Madan Lal Khurana raised a matter regarding need to reinstate the dismissed D.T.C. employees.

(8) Shri Srikanta Datta Narasimharaja Wadiyar raised a matter regarding need to expedite establishment of Vijayanagar steel plant in Karnataka.

7. Government Bill —Passed

THE CONSTITUTION (SIXTY-SECOND AMENDMENT) BILL, 1989, as passed by Rajya Sabha.

Discussion on the motion for consideration of the Bill moved by Shri Ram Vilas Paswan on 22nd December, 1989, continued.

The following members took part in the debate:-

- (1) Shri Ram Dhan
- (2) Shri Mahabir Prasad
- (3) Shri Bhogendra Jha
- (4) Shri S. Sema
- (5) Shri Piyare Lal Handoo
- (6) Shri Amar Roypradhan
- (7) Shri P.C. Thomas
- (8) Shri Vamanrao Mahadik
- (9) Shri A.K. Roy
- (10) Shri Nandu Thapa
- (11) Shri Mohd. Hassan Commander

Shri Ram Vilas Paswan replied to the debate.

On the motion for consideration of the Bill, the House divided, Ayes* 314; Noes* Nil. The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

Clause-by-clause consideration of the Bill was then taken up.

On the motion for adoption of clause 2, the House divided, Ayes*342; Notes* Nil.

Clause 2 was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

On the motion for adoption of clause 1, the House divided, Ayes* 342; Noes* Nil.

Clause 1, was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

The Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Ram Vilas Paswan.

On the motion the House divided, Ayes* 342; Notes* Nil. The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting. The Bill was passed by the requisite majority in accordance with the provisions of article 368 of the Constitution.

**8. Statutory Resolution—Withdrawn

Prof. Saif-ud-Din Soz moved the following Resolution:-

“That this House disapproves of the Representation of the People (Amendment) Ordinance, 1989

* Subject to correction

** Discussed together

(Ordinance No. 2 of 1989) promulgated by the President on the 21st October, 1989.”

After discussion as indicated in para 9 below the Resolution was withdrawn by leave of the House.

****9. Government Bill—Passed**

The Representation of the People (Amendment) Bill, 1989

The motion for consideration of the Bill was moved by Shri Dinesh Goswami.

The following members took part in the combined debate on the Resolution (*vide* para 8 above) and the motion for consideration of the Bill:-

- (1) Shri Sontosh Mohan Dev
- (2) Shri Basudeb Acharia
- (3) Shri Ramashray Prasad Singh
- (4) Shri Mahendra Singh Pal
- (5) Shri Chitta Basu
- (6) Shri Harish Rawat
- (7) Shri G.M. Banatwalla
- (8) Shri Mandhata Singh
- (9) Shri Ajit Kumar Panja

Shri Dinesh Goswami replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Dinesh Goswami.

The motion was adopted and the Bill was passed.

** Discussed together.

10. Report of Business Advisory Committee

Shri R. Muthaiah presented the First Report of the Business Advisory Committee.

11. Supplementary Demands for Grants (General)—1989-90

Discussion on the Supplementary Demands for Grants Nos. 5, 8, 12, 15 to 18 and 78 in respect of the Budget (General) for 1989-90, commenced.

One cut motion was moved by Shri G.M. Banatwalla.

The following members took part in the debate:—

- (1) Shri Janardhana Poojary
- (2) Shri Haribhau Shankar Mahale
- (3) Shri Ram Naik
- (4) Dr. Biplab Dasgupta
- (5) Smt. Geeta Mukherjee
- (6) Shri G.M. Banatwalla
- (7) Shri Harish Rawat
- (8) Shri Sontosh Mohan Dev

Prof. Madhu Dandavate replied to the debate.

The cut motion moved by Shri G.M. Banatwalla was withdrawn by the leave of the House.

All the Supplementary Demands for Grants (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (General) for 1989-90 were voted in full.

12. Government Bill—Introduced

The Appropriation (No. 6) Bill, 1989

13. Government Bill—Passed

The Appropriation (No. 6) Bill, 1989

The motion for consideration moved by Prof. Madhu Dandavate was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Prof. Madhu Dandavate.

The motion was adopted and the Bill was passed.

9.10 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 27th December, 1989)

SUBHASH C. KASHYAP,
Secretary-General

CORRIGENDA

In Bulletin Par I, dated December 22, 1989—

- (i) Page 11, item 7 (27) : for Shri Ganga Charan Rajput
read Shri Ganga Charan*
- (ii) Page 12, item 8 (9) : for Shri R.L.P. Verma
read Shri Ratilal Kalidas Varma*

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, December 27, 1989/Pausa 6, 1911 (Saka)

No. 7

11 A.M.

1. Starred Questions

Starred Question Nos. 41-43, 45 and 47 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 122-218 were laid on the Table.

3. Papers to be Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the National Handloom Development Corporation Limited, Lucknow, for the year 1988-89.
 - (ii) Annual Report of the National Handloom Development Corporation, Lucknow, for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Silk Export Promotion Council, Bombay, for the year 1988-89 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Silk Export Promotion Council, Bombay, for the year 1988-89.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Cotton Textiles Export Promotion Council, Bombay, for the year 1988-89 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Cotton Textiles Export Promotion Council, Bombay, for the year 1988-89.
- (4) A copy of the Employees' Family Pension (Second Amendment) Scheme, 1989 (Hindi and English versions) published in Notification No. G.S.R. 608 in Gazettee of India dated the 12th August, 1989 under sub-section (2) of section 7 of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952.
- (5) A copy each of the following Notifications (Hindi and English versions) under section 61-A of the Mines Act, 1952:—
 - (i) The Mines (Amendment) Rules, 1989 published in Notification No. G.S.R. 707 (E) in Gazettee of India dated the 21st July, 1989.
 - (ii) The Matalliferous Mines (Amendment) Regulations, 1989 published in Notification No. G.S.R. 818(E) in Gazettee of India dated the 6th September, 1989.
- (6) A copy of the Beedi Workers Welfare Fund (Amendment) Rules, 1989 (Hindi and English versions) published in Notification No. G.S.R. 750 in Gazettee of India dated the 7th October, 1989 under sub-section (4) of section 12 of the Beedi Workers Welfare Fund Act, 1976.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Employees, State Insurance Corporation, New Delhi, for the year 1988-89.
- (ii) A copy of the Annual Accounts (Hindi and English

versions) of the Employees' State Insurance Corporation, New Delhi for the year 1988-89 together with Audit Report thereon.

- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Cancer Institute, Madras, for the year 1988-89.
- (ii) A copy of the Audited Accounts (Hindi and English versions) of the Cancer Institute, Madras, for the year 1988-89.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Cancer Institute, Madras, for the year 1988-89.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the International Institute for Population Sciences, Bombay, for the year 1988-89 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the International Institute for Population Sciences, Bombay, for the year 1988-89.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Kidwai Memorial Institute of Oncology, Bangalore, for the year 1988-89 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Kidwai Memorial Institute of Oncology, Bangalore, for the year 1988-89.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Centre for Cancer Research and Treatment Society, Cuttack, for the year 1987-88 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Centre for Cancer Research and Treatment Society, Cuttack, for the year 1987-88.
- (12) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

- (13) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Hindustan Latex Limited, Trivandrum, for the year 1988-89.
 - (ii) Annual Report of the Hindustan Latex Limited, Trivandrum, for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (14) A copy each of the following Notifications (Hindi and English versions) under section 39 of the Bureau of Indian Standards Act, 1986:—
- (i) The Bureau of Indian Standards (Recruitment to Scientific Cadre) Amendment Regulations, 1989 published in Notification No. G.S.R. 1015(E) in Gazette of India dated the 17th November, 1989.
 - (ii) The Bureau of Indian Standards (Advisory Committees) Amendment Regulations, 1989 published in Notification No. G.S.R. 1016(E) in Gazette of India dated the 17th November, 1989.
- (15) A copy of Notification No. S.O. 376(E) (Hindi and English versions) published in Gazette of India dated the 26th May, 1989 constituting an Executive Committee of the Bureau for a period of two years on and from the date of publication of the Notification issued under sub-section (1) of section 4 of the Bureau of Indian Standards Act, 1986.
- (16) A copy of Notification No. S.O. 751(E) (Hindi and English versions) published in Gazette of India dated the 22nd September, 1989 making certain amendments to Notification No. S.O. 251(E) dated the 31st March, 1989 issued under section 3 of the Bureau of Indian Standards Act, 1986.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Bureau of Indian Standards for the year

1988-89 along with Audited Accounts under section 23 of the Bureau of Indian Standards Act, 1986.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Bureau of Indian Standards for the year 1988-89.
- (18) A copy of the Annual Accounts (Hindi and English versions) of the Punjab Housing Development Board, Chandigarh, for the year 1985-86 together with Audit Report thereon, under sub-section (3) of section 68 of the Punjab Housing Development Board Act, 1972 read with clause (c)(iv) of the Proclamation dated the 11th May, 1987 issued by the President in relation to the State of Punjab.
- (19) A Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) A copy of the Annual Accounts (Hindi and English versions) of the National Capital Region Planning Board, New Delhi, for the year 1988-89 together with Audit Report thereon under section 26 of the National Capital Region Planning Board Act, 1985.
- (21) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—
 - (a) (i) Review by the Government on the working of the National Buildings Construction Corporation Limited, New Delhi, for the year 1988-89.
 - (ii) Annual Report of the National Buildings Construction Corporation Limited, New Delhi, for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government on the working of the Hindustan Prefab Limited, New Delhi, for the year 1988-89.
 - (ii) Annual Report of the Hindustan Prefab Limited, New Delhi, for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (c) (i) Review by the Government on the working of the Housing

and Urban Development Corporation Limited, New Delhi, for the year 1988-89.

- (ii) Annual Report of the Housing and Urban Development Corporation Limited, New Delhi, for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (22) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—
- (i) A statement regarding Review by the Government on the working of the Water and Power Consultancy Services (India) Limited, New Delhi, for the year 1988-89.
- (ii) Annual Report of the Water and Power Consultancy Services (India) Limited, New Delhi, for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (23) A copy of the Annual Report (Hindi and English versions) of the National Institute of Hydrology, Roorkee, for the year 1987-88 along with Audited Accounts.
- (24) A statement (Hindi and English versions) regarding (a) Review by the Government on the working of the National Institute of Hydrology, Roorkee, for the year 1987-88 and (b) showing reasons for delay in laying the papers mentioned at (23) above.
- (25) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951 :—
- (i) The Indian Administrative Service (Pay) Sixth Amendment Rules, 1989 published in Notification No. G.S.R. 418 in Gazette of India dated the 17th June, 1989.
- (ii) The Indian Administrative Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 1989 published in Notification No. G.S.R. 419 in Gazette of India dated the 17th June, 1989.
- (iii) The Indian Administrative Service (Pay) Fifth Amendment

- ment Rules, 1989 published in Notification No. G.S.R. 420 in Gazette of India dated the 17th June, 1989.
- (iv) The Indian Police Service (Fixation of Cadre Strength) Sixth Amendment Regulations, 1989 published in Notification No. G.S.R. 421 in Gazette of India dated the 17th June, 1989.
 - (v) The Indian Police Service (Pay) Fourth Amendment Rules, 1989 published in Notification No. G.S.R. 422 in Gazette of India dated the 17th June, 1989.
 - (vi) The Indian Forest Service (Pay) Third Amendment Rules, 1989 published in Notification No. G.S.R. 455 in Gazette of India dated the 1st July, 1989.
 - (vii) The Indian Administrative Service (Fixation of Cadre Strength) Sixth Amendment Regulations, 1989 published in Notification No. G.S.R. 491 in Gazette of India dated the 22nd July, 1989.
 - (viii) The Indian Administrative Service (Pay) Seventh Amendment Rules, 1989 published in Notification No. G.S.R. 492 in Gazette of India dated the 22nd July, 1989.
 - (ix) The Indian Police Service (Probationers' Final Examination) Amendment Regulations, 1989 published in Notification No. G.S.R. 516 in Gazette of India dated the 29th July, 1989.
 - (x) The Indian Administrative Service (Probationers' Final Examination) Amendment Regulations, 1989 published in Notification No. G.S.R. 580 in Gazette of India dated the 12th August, 1989.
 - (xi) The Indian Forest Service (Probationers' Finance Examination) Amendment Regulations, 1989 published in Notification No. G.S.R. 581 in Gazette of India dated the 12th August, 1989.
 - (xii) The Indian Police Service (Pay) Fifth Amendment Rules, 1989 published in Notification No. G.S.R. 584 in Gazette of India dated the 12th August, 1989.
 - (xiii) The Indian Administrative Service (Appointment by Com-

- petitive Examination) Amendment Regulations, 1989 published in Notification No. G.S.R. 680 in Gazette of India dated the 16th September, 1989.
- (xiv) The Indian Police Service (Appointment by Competitive Examination) Amendment Regulations, 1989 published in Notification No. G.S.R. 681 in Gazette of India dated the 16th September, 1989.
- (xv) The Indian Forest Service (Appointment by Competitive Examination) Amendment Regulations, 1989 published in Notification No. G.S.R. 682 in Gazette of India dated the 16th September, 1989.
- (xvi) The Indian Administrative Service (Fixation of Cadre Strength) Eighth Amendment Regulations, 1989 published in Notification No. G.S.R. 732 in Gazette of India dated the 7th October, 1989.
- (xvii) The Indian Administrative Service (Pay) Eighth Amendment Rules, 1989 published in Notification No. G.S.R. 804 in Gazette of India dated the 4th November, 1989.
- (xviii) The Indian Police Service (Fixation of Cadre Strength) Seventh Amendment Regulations, 1989 published in Notification No. G.S.R. 805 in Gazette of India dated the 4th November, 1989.
- (xix) The Indian Administrative Service (Appointment by Competitive Examination) Second Amendment Regulations, 1989 published in Notification No. G.S.R. 806 in Gazette of India dated the 4th November, 1989.
- (xx) The Indian Police Service (Appointment by Competitive Examination) Second Amendment Regulations, 1989 published in Notification No. G.S.R. 807 in Gazette of India dated the 4th November, 1989.
- (xxi) the Indian Forest Service (Appointment by Competitive Examination) Second Amendment Regulations, 1989 published in Notification No. G.S.R. 808 in Gazette of India dated the 4th November, 1989.
- (xxii) The Indian Forest Service (Fixation and Cadre Strength) Third Amendment Regulations, 1989 published in Notifica-

tion No. G.S.R. 832 in Gazette of India dated the 11th November, 1989.

- (xxiii) The Indian Forest Service (Pay) Fourth Amendment Rules, 1989 published in Notification No. G.S.R. 833 in Gazette of India dated the 11th November, 1989.
- (xxiv) The Indian Administrative Service (Fixation of Cadre Strength) Ninth Amendment Regulations, 1989 published in Notification No. G.S.R. 867 in Gazette of India dated the 25th November, 1989.
- (xxv) The Indian Administrative Service (Pay) Tenth Amendment rules, 1989 published in Notification No. G.S.R. 869 in Gazette of India dated the 25th November, 1989.
- (xxvi) the Indian Administrative Service (Pay) Ninth Amendment Rules, 1989 published in Notification No. G.S.R. 870 in Gazette of India dated the 25th November, 1989.
- (xxvii) The Indian Police Service (Appointment by Promotion) Second Amendment Regulations, 1989 published in Notification No. G.S.R. 967(E) in Gazette of India dated the 7th November, 1989.
- (xxviii) The Indian Administrative Service (Fixation of Cadre Strength) Tenth Amendment Regulations, 1989 published in Notification No. G.S.R. 1043(E) in Gazette of India dated the 6th December, 1989.
- (xxix) The Indian Administrative Service (Pay) Eleventh Amendment Rules, 1989 published in Notification No. G.S.R. 1044(E) in Gazette of India dated the 6th December, 1989.
- (26) A copy of Notification No. 6(9)-EO/89 (ACC) (Hindi and English versions) published in Gazette of India dated the 8th September, 1989 making certain amendments to Resolution No. 27(21)EO/86 (ACC) dated the 3rd March, 1987, relating to comprehensive review of the Public Enterprises Selection Board.
- (27) A copy of the Union Public Service Commission (Exemption from Consultation) Amendment Regulations, 1989 (Hindi and English versions) published in Notification No. G.S.R. 704 in

Gazette of India dated the 23rd September, 1989, under article 320(5) of the Constitution.

4. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 22nd December, 1989, Rajya Sabha passed the Criminal Law Amendment (Amending) Bill, 1989.

5. Bill Passed by Rajya Sabha—Laid on the Table

The Criminal Law Amendment (Amending) Bill, 1989.

6. Statement by Minister

The Minister of Civil Aviation made a statement regarding the performance of Indian Airlines.

7. Motion regarding First Report of Business Advisory Committee

Shri Brahm Dutt moved the following motion:—

“That this House do agree with the First Report of the Business Advisory Committee presented to the House on the 26th December, 1989.”

The motion was adopted.

8. Matters under Rule 377

(1) Shri Shantaram Potdukhe raised a matter regarding need to rehabilitate tribal families displaced due to Sardar Sarovar Inter-State Project, Maharashtra.

(2) Shri Mullappally Ramachandran raised a matter regarding need to introduce Vayudoot service from Cannanore in Kerala.

(3) Shri S. Singaravadivel raised a matter regarding need for early settlement of Cauvery water dispute.

(4) Shri Ram Pujan Patel raised a matter regarding need to set up sugar mill at Phulpur, Uttar Pradesh.

(5) Shri Chandra Mohan Singh Negi raised a matter regarding need to take steps for the development of hilly regions of Uttar Pradesh.

(6) Shri Maheswar Singh raised a matter regarding need to ensure due compensation to persons whose lands are acquired for development of National Park in Kulu, Himachal Pradesh.

(7) Smt. Subhashini Ali raised a matter regarding need to take over the J.K. Cotton and Spinning Mills, Kanpur.

(8) Shri Sanat Kumar Mandal raised a matter regarding need to protect villages from tigers in Sunderbans area.

(9) Shri Hari Kewal raised a matter regarding need to ensure payment at revised rates to the sugarcane growers of Uttar Pradesh.

9. Motion of Thanks on the President's Address

Shri Satyapal Malik moved the following motion:—

That an Address be presented to the President in the following terms:—

“That the members of Lok Sabha assembled in this session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 20 December, 1989’.”

Shri Samarendra Kundu seconded the motion.

One hundred and seventeen amendments (Nos. 1 to 3, 5, 11 to 24, 40, 41, 76 to 95, 100, 101, 103 to 107, 131 to 161, 172 and 174 to 211) were moved.

The following members took part in the debate:—

- (1) Shri P.V. Narasimha Rao
- (2) Shri Jaswant Singh
- (3) Shri Ajit Kumar Panja
- (4) Shri Raj Mangal Pande
- (5) Shri P.R. Kumaramangalam
- (6) Shri Hukumdeo Narayan Yadav
- (7) Shri K.S. Rao
- (8) Shri P.G. Narayanan
- (9) Shri Ram Sharan Yadav
- (10) Shri Bhakta Charan Das (*Speech Unfinished*)

The discussion was not concluded.

7.31 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 28th December, 1989)

SUBHASH C. KASHYAP,
Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, December 28, 1989/Pausa 7, 1911 (Saka)

No. 8

11 A.M.

1. Starred Questions

Starred Question Nos. 63-65 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 219-293 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
 - (i) The Fertiliser (Control) (Third Amendment) Order, 1989 published in Notification No. S.O. 673(E) in Gazette of India dated the 25th August, 1989.
 - (ii) The Fertiliser (Control) (Fourth Amendment) Order, 1989 published in Notification No. S.O. 738(E) in Gazette of India dated the 15th September, 1989.
 - (iii) S.O. 1049(E) published in Gazette of India dated the 15th December, 1989 regarding supplies of fertilisers to be made by domestic manufacturers of fertiliser to various States/ Union Territories and Commodity Board during the period from 1st October, 1989 to 31st March, 1990.
- (2) A copy of Notification No. S.O. 2426 (Hindi and English versions) published in Gazette of India dated the 30th September, 1989 appointing Joint Secretary (Fertilisers), Ministry

of Agriculture as Controller of Fertilisers issued under sub-clause (e) of clause 2 of the Fertiliser (Control) Order, 1985.

- (3) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
- (a)(i) Review by the Government on the working of the Assam Agro-Industries Development Corporation Limited, Guwahati, for the year 1979-80.
 - (ii) Annual Report of the Assam Agro-Industries Development Corporation Limited, Guwahati, for the year 1979-80 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b)(i) Review by the Government on the working of the Madhya Pradesh State Agro-Industries Development Corporation, Bhopal, for the year 1982-83.
 - (ii) Annual Report of the Madhya Pradesh State Agro-Industries Development Corporation Limited, Bhopal, for the year 1982-83 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (c)(i) Review by the Government on the working of the Jammu and Kashmir State Agro-Industries Development Corporation Limited, Srinagar, for the year 1979-80.
 - (ii) Annual Report of the Jammu and Kashmir State Agro-Industries Development Corporation Limited, Srinagar, for the year 1979-80 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (d)(i) Review by the Government on the working of the Punjab State Agro-Industries Corporation Limited, Chandigarh, for the year 1987-88.
 - (ii) Annual Report of the Punjab State Agro-Industries Corporation Limited, Chandigarh, for the year 1987-88 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) Four statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5)(i) A copy of the Report (Hindi and English versions) of the

National Dairy Development Board, Anand for the period from 12th October, 1987 to 31st March, 1988 along with Audited Accounts.

- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Dairy Development Board, Anand, for the period from 12th October, 1987 to 31st March, 1988.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7)(i) A copy of the Annual Report (Hindi and English versions) of the Animal Welfare Board of India, Madras, for the year 1987-88 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Animal Welfare Board of India, Madras, for the year 1987-88.
- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9)(i) A copy of the Annual Report (Hindi and English versions) of the National Co-operative Tobacco Grower's Federation Limited, Anand, for the year 1988-89 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Cooperative Tobacco Grower's Federation Limited, Anand, for the year 1988-89.
- (10)(i) A copy of the Annual Report (Hindi and English versions) of the Coconut Development Board, Cochin, for the year 1988-89 under sub-section (4) of section 15 of the Coconut Development Board Act, 1979.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Coconut Development Board, Cochin, for the year 1988-89.
- (11) A copy of the Annual Accounts (Hindi and English versions) of the Coconut Development Board, Cochin, for the year 1988-89 together with Audit Report thereon under sub-section

- (4) of section 17 of the Coconut Development Board Act, 1979.
- (12)(i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Union of India, New Delhi, for the year 1988-89.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Cooperative Union of India, New Delhi, for the year 1988-89.
- (13) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Union of India, New Delhi, for the year 1988-89 together with Audit Report thereon.
- (14) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Rashtriya Chemicals and Fertilizers Limited, for the year 1988-89.
- (ii) Annual Report of the Rashtriya Chemicals and Fertilizers Limited, for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (15) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 18 of the Central Reserve Police Force Act, 1949:—
- (i) The Central Reserve Police Force (Combatised Stenographers Cadre) Recruitment Rules, 1989 published in Notification No. G.S.R. 662 in Gazette of India dated the 9th September, 1989.
- (ii) The Central Reserve Police Force (Amendment) Rules, 1988 published in Notification No. G.S.R. 776(E) in Gazette of India dated the 23rd August, 1989.
- (16) A copy of the Border Security Force (Medical Officers) Recruitment (First Amendment) Rules, 1989 (Hindi and English versions) published in Notification No. G.S.R. 340 in Gazette of India dated the 13th May, 1989 under sub-section (15) of section 141 of the Border Security Force Act, 1968.

- (17) A copy of the Annual Report (Hindi and English versions) of the Pasteur Institute of India, Coonoor, for the year 1988-89 along with Audited Accounts.
- (18) A copy of the Review (Hindi and English versions) by the Government on the working of the Pasteur Institute of India, Coonoor, for the year 1988-89.
- (19) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a)(i) Review by the Government on the working of the Gas Authority of India Limited, New Delhi, for the year 1988-89.
- (ii) Annual Report of the Gas Authority of India, New Delhi for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b)(i) Review by the Government on the working of the Oil India Limited for the year 1988-89.
- (ii) Annual Report of the Oil India Limited for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (20) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 124 of the Major Port Trusts Act, 1963 :—
- (i) G.S.R. 682(E) published in Gazette of India dated the 5th November, 1989 approving the Paradip Port Trust Employees (Conduct) Regulations, 1989. .
- (ii) G.S.R. 782(E) published in Gazette of India dated the 25th August, 1989 approving the Kandla Port Trust Employees (Joining Time) Regulations, 1989.
- (iii) G.S.R. 798(E) published in Gazette of India dated the 31st August, 1989 approving the Kandla Port Trust Employees (Conduct) Amendment Regulations, 1989.
- (iv) G.S.R. 799(E) published in Gazette of India dated the 31st August, 1989 approving the Cochin Port Employees'

(Recruitment, Seniority and Promotion) Amendment Regulations, 1989.

- (v) G.S.R. 825(E) published in Gazette of India dated the 14th September, 1989 approving the Visakhapatnam Port Employees (Conduct) Amendment Regulations, 1989.
- (vi) G.S.R. 866(E) published in Gazette of India dated the 29th September, 1989 approving the Madras Port Trust Employees' (Contributory Loss in Wages Compensation) Regulations, 1989.
- (vii) G.S.R. 867(E) published in Gazette of India dated the 29th September, 1989 approving the Mormugao Port Employees' (Allotment of Residences) (First Amendment) Regulations, 1989.
- (viii) G.S.R. 878(E) published in Gazette of India dated the 4th October, 1989 approving the Mormugao Port Trust Employees' (Conduct) (Second Amendment) Regulations, 1989.
- (ix) G.S.R. 910(E) published in Gazette of India dated the 23rd October, 1989 approving the Tuticorin Port Employees' (General Provident Fund) Amendment Regulations, 1989.
- (x) G.S.R. 1009(E) published in Gazette of India dated the 15th November, 1989 approving the Bombay Port Trust Provident Fund (Amendment) Regulations, 1989.
- (xi) G.S.R. 742(E) published in Gazette of India dated the 9th August, 1989 approving the Tuticorin Port Trust (Handling of Freight Containers containing Dangerous/Hazardous Cargo) Regulations, 1988.
- (xii) G.S.R. 847(E) published in Gazette of India dated the 20th September, 1989 approving the New Mangalore Port Trust (Distraint or Arrest and Sale of Vessels) Regulations, 1989.
- (xiii) G.S.R. 1002(E) published in Gazette of India dated the 8th November, 1989 approving the Bombay Port Trust (Licensing of Stevedores and Allied Matters) Amendment Regulations, 1989.

- (21) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 458 of the Merchant Shipping Act, 1958 :—
- (i) The Merchant Shipping (Certificates of Competency) Rule, 1989 published in Notification No. G.S.R. 591(E) in Gazette of India dated the 2nd June, 1989.
 - (ii) The Sailing Vessels (Members of Crew) Amendment Rules, 1989 published in Notification No. G.S.R. 827(E) in Gazette of India dated the 15th September, 1989.
- (22) A copy of the Radio, Television and Video Cassette Recorder Sets (Exemption from Licensing Requirements) Amendment Rules, 1989 (Hindi and English versions) Published in Notification No. G.S.R. 623 in Gazette of India dated the 19th August, 1989 under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.
- (23) A copy of Notification No. S.O. 795(E) (Hindi and English versions) published in Gazette of India dated the 6th October, 1989 prohibiting lights and regulating heights of buildings structures and trees for unobstructive functioning of 'General' lighthouses issued under sub-section (1) of section 8A of the Lighthouse Act, 1927.
- (24) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—
- (a) (i) Review by the Government on the working of the Telecommunications Consultants India Limited, New Delhi, for the year 1988-89.
 - (ii) Annual Report of the Telecommunications Consultants India Limited, New Delhi, for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government on the working of the Hindustan Teleprinters Limited, Madras, for the year 1988-89.
 - (ii) Annual Report of the Hindustan Teleprinters Limited, Madras, for the year 1988-89 along with Audited

Accounts and comments of the Comptroller and Auditor General thereon.

- (c) (i) Review by the Government on the working of the India Telephone Industries Limited, Bangalore, for the year 1988-89.
- (ii) Annual Report of the Indian Telephone Industries Limited, Bangalore, for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government on the working of the Cochin Shipyard Limited, Cochin, for the year 1988-89.
- (ii) Annual Report of the Cochin Shipyard Limited, Cochin, for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government on the working of the Hindustan Shipyard Limited, Visakhapatnam, for the year 1988-89.
- (ii) Annual Report of the Hindustan Shipyard Limited, Visakhapatnam, for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Kandla Dock Labour Board, for the year 1988-89 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Kandla Dock Labour Board, for the year 1988-89.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Madras Dock Labour Board, for the year 1988-89 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Madras Dock Labour Board, for the year 1988-89.
- (27) (i) A copy of the Annual Report (Hindi and English versions)

of the Seamen's Provident Fund Organisation, Bombay, for the year 1988-89.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Seamen's Provident Fund Organisation, Bombay, for the year 1988-89.
 - (iii) A copy of the Annual Accounts (Hindi and English versions) of the Seamen's Provident Fund Organisation, Bombay, for the year 1988-89 together with Audit Report thereon.
- (28) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the Shipping Corporation of India Limited for the year 1988-89 within the stipulated period of nine months after the close of the Accounting year.
- (29) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the National Shipdesign and Research Centre, Visakhapatnam, for the year 1988-89 within the stipulated period of nine months after the close of the Accounting year.
- (30) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the Hooghly Dock and Port Engineers Limited, Calcutta, for the year 1987-88 and 1988-89 within the stipulated period of nine months after the close of the Accounting year.
- (31) A copy of the Indian Telegraph (Fourth Amendment) Rules, 1989 (Hindi and English versions) published in Notification No. G.S.R. 865(E) in Gazette of India dated the 29th September, 1989 under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.
- (32) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—
- (a) (i) A statement regarding Review by the Government on

the working of the Indian Rare Earths Limited for the year 1988-89.

- (ii) Annual Report of the Indian Rare Earths Limited for the year 1988-89 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) A statement regarding Review by the Government on the working of the Uranium Corporation of India Limited for the year 1988-89.
- (ii) Annual Report of the Uranium Corporation of India Limited for the year 1988-89 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (c) (i) A statement regarding Review by the Government on the working of the Electronics Corporation of India Limited for the year 1988-89.
- (ii) Annual Report of the Electronics Corporation of India Limited for the year 1988-89 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (d) (i) A statement regarding Review by the Government on the working of the Semiconductor Complex Limited for the year 1988-89.
- (ii) Annual Report of the Semiconductor Complex Limited for the year 1988-89 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (e) (i) A statement regarding Review by the Government on the working of the CMC Limited for the year 1988-89.
- (ii) Annual Report of the CMC Limited for the year 1988-89 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (f) (i) A statement regarding Review by the Government on the working of the Electronics Trade and Technology Development Corporation Limited, New Delhi, for the year 1988-89.

- (ii) Annual Report of the Electronics Trade and Technology Development Corporation Limited, New Delhi, for the year 1988-89 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (g) (i) A statement regarding Review by the Government on the working of the Goa Shipyard Limited for the year 1988-89.
 - (ii) Annual Report of the Goa Shipyard Limited for the year 1988-89 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (h) (i) A statement regarding Review by the Government on the working of the Garden Reach Shipbuilders and Engineers Limited for the year 1988-89.
 - (ii) Annual Report of the Garden Reach Shipbuilders and Engineers Limited for the year 1988-89 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (i) (i) A statement regarding Review by the Government on the working of the Mazagaon Dock Limited for the year 1988-89.
 - (ii) Annual Report of the Mazagaon Dock Limited for the year 1988-89 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (j) (i) A statement regarding Review by the Government on the working of the Mishra Dhatu Nigam Limited for the year 1988-89.
 - (ii) Annual Report of the Mishra Dhatu Nigam Limited for the year 1988-89 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (k) (i) A statement regarding Review by the Government on the working of the Bharat Dynamics Limited, Hyderabad, for the year 1988-89.
 - (ii) Annual Report of the Bharat Dynamics Limited, Hyderabad, for the year 1988-89 along with the Audited

Accounts and the comments of the Comptroller and Auditor General thereon.

- (l) (i) A statement regarding Review by the Government on the working of the Bharat Electronics Limited for the year 1988-89.
- (ii) Annual Report of the Bharat Electronics Limited for the year 1988-89 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (m) (i) A statement regarding Review by the Government on the working of the Hindustan Aeronautics Limited for the year 1988-89.
- (ii) Annual Report of the Hindustan Aeronautics Limited for the year 1988-89 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (n) (i) A statement regarding Review by the Government on the working of the Bharat Earth Movers Limited for the year 1988-89.
- (ii) Annual Report of the Bharat Earth Movers Limited for the year 1988-89 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the Tata Memorial Centre, Bombay, for the year 1988-89 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Tata Memorial Centre, Bombay, for the year 1988-89.
- (34) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Electronics Design and Technology, Imphal, for the year 1988-89 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Centre for Electronic Design and Technology, Imphal, for the year 1988-89.

- (35) (i) A copy of the Annual Report (Hindi and English versions) of the Physical Research Laboratory, Ahmedabad, for the year 1988-89 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Physical Research Laboratory, Ahmedabad, for the year 1988-89.
- (36) A copy of the Annual Report (Hindi and English versions) on the working of the Punjab Ex-Servicemen Corporation for the year 1987-88 along with Audited Accounts.
- (37) (i) A copy of the Annual Report (Hindi and English versions) of the Birbal Sahni Institute of Palaeobotany, Lucknow, for the year 1988-89 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Birbal Sahni Institute of Palaeobotany, Lucknow, for the year 1988-89.
- (38) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Plasma Research, Gandhinagar, for the year 1987-88 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Institute for Plasma Research, Gandhinagar, for the year 1987-88.
- (39) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Plasma Research, Gandhinagar, for the year 1988-89 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Institute for Plasma Research, Gandhinagar, for the year 1988-89.
- (40) (i) A copy of the Annual Report (Hindi and English versions) of the Raman Research Institute, Bangalore, for the year 1988-89 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Raman Research Institute, Bangalore, for the year 1988-89.
- (41) (i) A copy of the Annual Report (Hindi and English versions)

- of the Indian Institute of Tropical Meteorology, Pune, for the year 1988-89.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Tropical Meteorology, Pune, for the year 1988-89 together with Audit Report thereon.
 - (iii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Indian Institute of Tropical Meteorology, Pune, for the year 1988-89.
- (42) (i) A copy of the Annual Report (Hindi and English versions) of the Indian National Science, Academy, New Delhi, for the year 1988-89 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Indian National Science Academy, New Delhi, for the year 1988-89.
- (43) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Academy of Sciences, Bangalore, for the year 1988-89 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Indian Academy of Sciences, Bangalore, for the year 1988-89.
- (44) (i) A copy of the Annual Report (Hindi and English versions) of the Mehta Research Institute of Mathematics and Mathematical Physics, Allahabad, for the year 1988-89.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Mehta Research Institute of Mathematics and Mathematical Physics, Allahabad, for the year 1988-89 together with Audit Report thereon.
 - (iii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Mehta Research Institute of Mathematics and Mathematical Physics, Allahabad for the year 1988-89.
- (45) A copy of the Annual Administration Report (Hindi and

English versions) of the Cantonment Boards for the year 1988-89 along with Audited Accounts.

- (46) (i) A copy of the Annual Report (Hindi and English versions) of the Electronics Research and Development Centre, Trivandrum, for the year 1988-89 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Electronics Research and Development Centre, Trivandrum, for the year 1988-89.
- (47) (i) A copy of the Annual Report (Hindi and English versions) of the National Centre for Software Technology, Bombay, for the year 1988-89 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Centre for Software Technology, Bombay, for the year 1988-89.
- (48) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Computer Centre, Calcutta, for the year 1988-89 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Regional Computer Centre, Calcutta, for the year 1988-89.
- (49) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Computer Centre, Chandigarh, for the year 1988-89 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Regional Computer Centre, Chandigarh, for the year 1988-89.
- (50) (i) A copy of the Annual Report (Hindi and English versions) of the University of Delhi, Delhi, for the year 1987-88.
- (ii) A copy of the Report (Hindi and English versions) by

the Government on the working of the University of Delhi, Delhi, for the year 1987-88.

- (51) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (50) above.
- (52) A copy of the Annual Accounts (Hindi and English versions) of the University of Hyderabad, Hyderabad, for the year 1988-89 together with Audit Report thereon.
- (53) (i) A copy of the Annual Accounts (Hindi and English versions) of the National Council of Educational Research and Training, New Delhi, for the year 1987-88 together with Audit Report thereon.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the Audited Accounts of the National Council of Educational Research and Training, New Delhi, for the year 1988-89.
- (54) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (53) above.

4. Statements by Ministers

(1) The Minister of External Affairs made a statement regarding developments in Romania.

(2) The Minister of Surface Transport made a statement regarding the reinstatement into service of the employees who were dismissed by DTC during the March, 1988 strike.

5. Matters under Rule 377

(1) Shri A. Charles raised a matter regarding need to settle all pending compensation cases of Peruman Railway accident in Quilon, Kerala.

(2) Shri Vasant Sathe raised a matter regarding need to deploy Central para-military forces to maintain peace at the annual Congregation of Aranda Marg at Anand Nagar, West Bengal.

(3) Dr. S. P. Yadav raised a matter regarding need to construct a dam to save several villages from fury of recurring floods in district Badaun (Uttar Pradesh).

(4) Shri Balgopal Mishra raised a matter regarding need to give adequate compensation to the persons displaced by setting up of a defence production unit at Saintala in Bolangir, Orissa.

(5) Shri Asim Bala raised a matter regarding need to ensure proper functioning of telephones in Kalyani, West Bengal.

(6) Shri M. Selvarasu raised a matter regarding need to set up an oil refinery in Thanjavur district of Tamil Nadu.

(7) Shri J. P. Agarwal raised a matter regarding need to formulate schemes for development of slum areas in Delhi.

(8) Shri Amrat Lal Tarwala raised a matter regarding need to make arrangements for the purchase of cotton in Madhya Pradesh.

6. Resolutions

(1) Shri George Fernandes moved the following Resolution:—

“That this House do resolve that a Parliamentary Committee consisting of 12 members of this House, to be nominated by the Speaker, be appointed to review the rate of dividend which is at present payable by the Railway Undertaking to General Revenues as well as other ancillary matters in connection with the Railway Finance *vis-a-vis* the General Finance and make recommendations thereon;”

The Resolution was adopted

(2) Shri George Fernandes moved the following Resolution:—

“That this House do recommend to Rajya Sabha to agree to associate 6 members from Rajya Sabha with the Parliamentary Committee to review the rate of dividend which is at present payable by the Railway Undertaking to General Revenues as well as other ancillary matters in connection with the Railway Finance *vis-a-vis* the General Finance and make recommendations thereon and to communicate the names of the members so appointed to this House.”

The Resolution was adopted.

7 Motion of Thanks on the President's Address

Discussion on the following motion moved by Shri Satyapal Malik and seconded by Shri Samarendra Kundu and amendments thereto moved on the 27th December, 1989, continued:—

“That an Address be presented to the President in the following terms:—

‘That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 20th December, 1989.’”

The following members took part in the debate:—

- (1) Shri Bhakta Charan Das
- (2) Shri Shopat Singh Makkasar
- (3) Shri Vasant Sathe
- (4) Shri Mitrasen Yadav
- (5) Smt. Jayawanti Navin Chandra Mehta
- (6) Shri R.N. Rakesh
- (7) Shri Nani Bhattacharya
- (8) Shri P. Chidambaram
- (9) Shri Chitta Basu
- (10) Shri Abeya Nath
- (11) Ch. Jagdeep Dhankhar
- (12) Shri M.J. Akbar
- (13) Shri Sultan Salahuddin Owaisi
- (14) Shri Piyare Lal Handoo
- (15) Shri G.M. Banatwalla
- (16) Shri Rameshwar Prasad
- (17) Shri P.C. Thomas
- (18) Shri Rajiv Gandhi
- (19) Shri Somnath Chatterjee
- (20) Shri Inderjeet
- (21) Shri L.K. Advani

Shri Vishwanath Pratap Singh replied to the debate.

All the amendments moved were negatived.

The motion was adopted.

10.47 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 29th December, 1989)

SUBHASH C. KASHYAP,
Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, December 29, 1989/Pausa 8, 1911 (Saka)

No. 9

11 A.M.

1. Obituary Reference

The Speaker made a reference to the passing away of Shri K. Ramakrishna Reddy who was a member of the Fifth Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

2. Starred Questions

Starred Question Nos. 83, 85, 87 and 90-92 were orally answered. Replies to the remaining questions were laid on the Table.

3. Short Notice Question

Reply to Short Notice Question No. 1 addressed to the Minister of Civil Aviation regarding Bombay-Cochin Flight was laid on the Table.

4. Unstarred Questions

Replies to Unstarred Question Nos. 294-404 were laid on the Table.

5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 46 of the Wealth-tax Act, 1957:—
 - (i) The Wealth-tax (Third Amendment) Rules, 1989 published in Notification No. S.O. 720 (E) in Gazette of India dated the 13th September, 1989.
 - (ii) The Wealth-tax (Fourth Amendment) Rules, 1989 published

- in Notification No. S.O. 976 (E) in Gazette of India dated the 30th November, 1989.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 46 of the Gift-tax Act, 1958:—
- (i) The Gift-tax (Second Amendment) Rules, 1989 published in Notification No. S.O. 721 (E) in Gazette of India dated the 13th September, 1989.
 - (ii) The Gift-tax (Third Amendment) Rules, 1989 published in Notification No. S.O. 977 (E) in Gazette of India dated the 30th November, 1989.
- (3) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961:—
- (i) The Income-tax (Eighth Amendment) Rules, 1989 published in Notification No. S.O. 669 (E) in Gazette of India dated the 23rd August, 1989.
 - (ii) The Income-tax (Ninth Amendment) Rules, 1989 published in Notification No. S.O. 675 (E) in Gazette of India dated the 16th August, 1989.
 - (iii) The Income-tax (Tenth Amendment) Rules, 1989 published in Notification No. S.O. 719 (E) in Gazette of India dated the 13th September, 1989.
 - (iv) The Income-tax (Eleventh Amendment) Rules, 1989 published in Notification No. S.O. 975 (E) in Gazette of India dated the 30th November, 1989.
- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944:—
- (i) G.S.R. 757 (E) published in Gazette of India dated the 16th August, 1989 together with an explanatory memorandum making certain amendments to Notification No. 202/88-CE, dated the 20th May, 1988 so as to modify the description of certain iron and steel products specified in the Table annexed to the said notification.
 - (ii) G.S.R. 839 (E) published in Gazette of India dated the 18th September, 1989 together with an explanatory memorandum regarding exemption to fireworks from the basic customs duty in excess of 10 per cent *advalorem*.
 - (iii) G.S.R. 871(E) published in Gazette of India dated the 3rd

- October, 1989 together with an explanatory memorandum regarding exemption to unexpanded polystyrene beds for use in malaria control activities from whole of the duty of excise leviable thereon.
- (iv) G.S.R. 872(E) published in Gazette of India dated the 3rd October, 1989 together with an explanatory memorandum making certain amendments to Notification No. 87/89-CE, dated the 1st March, 1989 so as to prescribe the limits of screen size of colour TV set for levying different rates of duties.
 - (v) G.S.R. 873 (E) published in Gazette of India dated the 3rd October, 1989 together with an explanatory memorandum regarding exemption to parts and accessories of air-guns, air rifles and air-pistols, from the whole of the excise duty leviable thereon.
 - (vi) G.S.R. 874 (E) published in Gazette of India dated the 3rd October, 1989 together with an explanatory memorandum making certain amendments to the Notification No. 9686-CE, dated the 10th February, 1986 so as to exempt playing cards from the whole of the excise duty leviable thereon.
 - (vii) G.S.R. 895(E) published in Gazette of India dated the 16th October, 1989 together with an explanatory memorandum making certain amendments to Notification No. 6989-CE, dated the 1st March, 1989 so as to increase the basic excise duty on bars and other rods of Aluminium wrought from 20 per cent *ad valorem* plus Rs. 2500 per tonne to 35 per cent *ad valorem*.
 - (viii) G.S.R. 915 (E) published in Gazette of India dated the 24th October, 1989 together with an explanatory memorandum regarding exemption to polyester filament yarn or polyester staple fibre from the duty of excise in excess of 50 per cent *ad valorem*.
 - (ix) G.S.R. 937 (E) published in Gazette of India dated the 30th October, 1989 together with an explanatory memorandum seeking to rescind the Notification No. 186/89-CE, dated the 30th October, 1989.
 - (x) G.S.R. 938(E) published in Gazette of India dated the 30th October, 1989 together with an explanatory

memorandum regarding exemption to paraxylenc from whole of the duty of excise leviable thereon.

- (xi) G.S.R. 939(E) published in Gazette of India dated the 30th October, 1989 together with an explanatory memorandum making certain amendments to Notification No. 40/85-CE, dated the 17th March, 1985 so as to omit serial No. 13 from the said Notification.
- (xii) G.S.R. 952(E) published in Gazette of India dated the 1st November, 1989 together with an explanatory memorandum making certain amendments to Notification No. 201/87-CE, dated the 3rd September, 1987 so as to extend the scope of the concesssion by exempting the printing frames if used in any other factory of the same manufacturer.
- (xiii) G.S.R. 963(E) published in Gazette of India dated the 3rd November, 1989 together with an explanatory memorandum making certain amendments to Notification No. 144/89-CE, dated the 17th May, 1989 so as to exempt fuses ceiling roses and lamp holders when made by hand operated machines without the aid of power as is available to switches, plugs and sockets in this regard.
- (xiv) G.S.R. 1013(E) published in Gazette of India dated the 16th November, 1989 together with an explanatory memorandum regarding exemption to fly ash bricks containing more than 50 per cent fly ash from the whole of the duty of excise leviable thereon.
- (xv) G.S.R. 1014(E) published in Gazette of India dated the 16th November, 1989 together with an explanatory memorandum making certain amendments to Notification No. 64/88-CE, dated the 1st March, 1988 so as to delete the redundant entry in Notification No. 64/88-CE, dated the 1st March, 1988.
- (xvi) The Central Excise (Ninth Amendment) Rules, 1989 published in Notification No. G.S.R. 936(E) in Gazette of India dated the 30th October, 1989.

(5) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—

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- (i) **The Baggage (Amendment) Rules, 1989** published in Notification No. G.S.R. 749(E) in Gazette of India dated the 14th August, 1989 together with an explanatory memorandum.
 - (ii) G.S.R. 805(E) published in Gazette of India dated the 1st September, 1989 together with an explanatory memorandum regarding exemption to the goods specified in column (2) of the table annexed to the notification when imported into India from the countries listed in the Appendix 1 to the Notification from so much of portion of the standard rate of duty of customs as is specified in column (4) of the said Table.
 - (iii) G.S.R. 809(E) published in Gazette of India dated the 1st September, 1989 together with an explanatory memorandum making certain amendments to Notification No. 6588-Cus., dated the 1st March, 1988 so as to extend the existing concessional rate of customs duty to specified medical goods.
 - (iv) G.S.R. 859(E) published in Gazette of India dated the 26th September, 1989 together with an explanatory memorandum extending the validity of Notification No. 21082-Cus., dated the 10th September, 1982 and No. 51386-Cus., dated the 30th December, 1986 upto the 31st December, 1989.
 - (v) G.S.R. 860(E) published in Gazette of India dated the 26th September, 1989 together with an explanatory memorandum making certain amendments to Notification No. 16988-Cus., dated the 13th May, 1988 so as to continue the concessional rate of import duty of 103 per cent on PU foil film for finishing of leather for one more year *i.e.* upto 30th September, 1990.
 - (vi) G.S.R. 868 (E) published in Gazette of India dated the 3rd October, 1989, together with an explanatory memorandum making certain amendments to Notification No. 6088-Cus., dated the 1st March, 1988 so as to authorise officers of the Department of Telecommunications also to issue certificates.
 - (vii) G.S.R. 869 (E) and 870 (E) published in Gazette of India

dated the 3rd October, 1989 together with an explanatory memorandum regarding exemption to specified items imported for the manufacture of laser and laser based instrumentation from the whole of the basic, auxiliary and additional duties of customs.

- (viii) G.S.R. 875 (E) published in Gazette of India dated the 3rd October, 1989 together with an explanatory memorandum making certain amendments to Notification No. 317/87-Cus., dated the 17th September, 1987 so as to specify the list of machinery/equipment required to be imported by the paper machinery industry and to add certain items of machinery to the list of specified machinery allowed to be imported by the Textile machinery industry.
- (ix) G.S.R. 876 (E) published in Gazette of India dated the 3rd October, 1989 together with an explanatory memorandum making certain amendments to Notification No. 10/84-Cus., dated the 12th January, 1984.
- (x) G.S.R. 891 (E) published in Gazette of India dated the 16th October, 1989 together with an explanatory memorandum making certain amendments of Notification No. 87/89-Cus., dated the 1st March, 1989 so as to increase the basic customs duty on polyester film required for the manufacture of magnetic tapes from 40 per cent *ad valorem* to 40 per cent *ad valorem* plus Rs. 15 per kilogram.
- (xi) G.S.R. 892 (E) and G.S.R. 893 (E) published in Gazette of India dated the 16th October, 1989 together with an explanatory memorandum regarding exemption to specified raw materials when imported for the manufacture of Copper-T contraceptive from the whole of basic, additional and auxiliary duties of Customs.
- (xii) G.S.R. 896 (E) published in Gazette of India dated the 16th October, 1989 together with an explanatory memorandum making certain amendments to Notification No. 343/87-Cus., dated the 27th October, 1987 so as to increase the basic customs duty on aluminium ingots from nil to 5 per cent *ad valorem* plus Rs. 2500 per tonne.
- (xiii) G.S.R. 905 (E) published in Gazette of India dated the 18th

- October, 1989 together with an explanatory memorandum regarding revised rate of exchange for conversion of Russian Rouble into India Currency or *vice-versa*.
- (xiv) G.S.R. 916 (E) published in Gazette of India dated the 24th October, 1989 together with an explanatory memorandum making certain amendments to Notification No. 3878-Customs, dated the 1st March, 1978 so as to prescribe basic customs duty of 120 per cent *ad valorem* on cuprammonium filament yarn.
- (xv) G.S.R. 917 and G.S.R. 918 (E) published in Gazette of India dated the 24th October, 1989 together with an explanatory memorandum seeking to prescribe basic custom duty of 100 per cent *ad valorem* and 45 per cent *ad valorem* auxiliary duty on polyester films.
- (xvi) G.S.R. 953 (E) published in Gazette of India dated the 1st November, 1989 together with an explanatory memorandum making certain amendments to Notification No. 889-Cus., dated the 16th January, 1989 so as to extend the power of certification of Additional Industrial Advisers in the DGTD of the Government of India.
- (xvii) G.S.R. 954 (E) published in Gazette of India dated the 1st November, 1989 together with an explanatory memorandum making certain amendments to Notification No. 33388-Cus., dated the 31st December, 1989 so as to make it clear that the concessional rate of customs duty is available only to the specified goods imported for on-shore oil operations and not to the component parts of such specified goods.
- (xviii) G.S.R. 955 (E) published in Gazette of India dated the 1st November, 1989 together with an explanatory memorandum making certain amendments to Notification No. 213/89-Customs, dated the 1st August, 1989 so as to exempt consumable goods imported by public funded research institutions under the Deptt. of Defence, Research and Development from the whole of the basic and additional duty of customs.
- (xix) G.S.R. 956(E) and G.S.R. 957(E) published in Gazette of India dated the 1st November, 1989 together with an

explanatory memorandum regarding exemption to specified goods for use in leather industry from the basic customs duty in excess of 40 per cent *ad valorem* and auxiliary duty in excess of 5 per cent *ad valorem*.

- (xx) G.S.R. 959(E) published in Gazette of India dated the 1st November, 1989 together with an explanatory memorandum making certain amendments to Notification No. 116-Cus., dated the 30th March, 1988.
- (xxi) G.S.R. 960(E) published in Gazette of India dated the 1st November, 1989 together with an explanatory memorandum making certain amendments to Notification No. 117/88-Cus., dated the 30th March, 1988 so as to enable the beneficiaries of Import Export Pass Book Scheme to take advantage of the new international port at 'Nhava-Sheva' for the purposes of imports and exports under the Scheme.
- (xxii) S.O. 972(E) published in Gazette of India dated the 30th November, 1989 together with an explanatory memorandum regarding revised rates of exchange for conversion of Danish Kroner, Deutsche Marks and Dutch Guilders into Indian currency or *vice-versa*.
- (xxiii) S.O. 979(E) published in Gazette of India dated the 1st December, 1989 together with an explanatory memorandum regarding revised rates of exchange for conversion of Austrian Schillings, Belgium Francs, and French Francs into Indian currency or *vice-versa*.
- (xxiv) S.O. 987(E) published in Gazette of India dated the 6th December, 1989 together with an explanatory memorandum regarding revised rate of exchange for conversion of Italian Lire into Indian currency or *vice-versa*.
- (xxv) G.S.R. 1005(E) published in Gazette of India dated the 10th November, 1989 together with an explanatory memorandum making certain amendments to Notification No. 110/86-Cus., dated the 17th February, 1986 so as to notify 'Gas pipeline projects of Gas Authority of India Limited' as projects for the purpose of assessment.
- (xxvi) G.S.R. 1006(E) published in Gazette of India dated the 10th November, 1989 together with an explanatory memorandum

- seeking to prescribe basic customs duty of 40 per cent for imports to be effected for Gas processing plant at Bijapur and Bombay City gas distribution project.
- (xxvii) G.S.R. 1007(E) published in Gazette of India dated the 10th November, 1989 together with an explanatory memorandum making certain amendments to notification No. 159/89-Cus., dated the 12th May, 1989.
- (xxviii) G.S.R. 1010(E) published in Gazette of India dated the 16th November, 1989 together with an explanatory memorandum seeking to provide a concessional rate of basic customs duty of 40 per cent *ad valorem* on copper mill scale.
- (xxix) G.S.R. 1011(E) published in Gazette of India dated the 16th November, 1989 together with an explanatory memorandum seeking to reduce auxiliary duty of customs on such copper mill scale to 30 per cent *ad valorem*.
- (xxx) G.S.R. 1012(E) published in Gazette of India dated the 16th March, 1989 together with an explanatory memorandum making certain amendments to notification No. 208/81-Cus., dated the 22nd September, 1981 so as to include Fibrinogen Dried in the exempted category of drugs and medicines.
- (xxxi) The Customs and Central Excise Duties Drawback (Amendment) Rules, 1989 published in Notification No. G.S.R. 880(E) in Gazette of India dated the 5th October, 1989 together with an explanatory memorandum.
- (6) A copy each of the following Notifications (Hindi and English versions) under section 49 of the Finance Act, 1989:—
- (i) G.S.R. 755(E) published in Gazette of India dated the 16th August, 1989 together with an explanatory memorandum making certain amendments to Notification No. 7/89-Cus., dated the 30th June, 1989 so as to exempt passengers travelling on two specified routes in Lakshadweep from the payment of Inland Air Travel Tax.
- (ii) The Inland Air Travel Tax (Amendment) Rules, 1989 published in Notification No. G.S.R. 881(E) in Gazette of India dated the 6th October, 1989 together with an explanatory memorandum.
- (7) A copy each of the following Notifications (Hindi and English

versions) under sub-section (11) of section 45 of the Banking Regulation Act, 1949:—

- (i) S.O.878(E) published in Gazette of India dated the 30th October, 1989 specifying the 31st October, 1989 as the prescribed date in relation to the Scheme for the amalgamation of the United Industrial Bank Limited, Calcutta with Allahabad Bank.
- (ii) S.O. 879(E) published in Gazette of India dated the 30th October, 1989 regarding amalgamation of the United Industrial Bank Ltd, Calcutta with Allahabad Bank.
- (8) A copy of the Public Provident Fund (Amendment) Scheme, 1989 (Hindi and English versions) published in Notification No. G.S.R. 793 (E) in Gazette of India dated the 29th August, 1989 under section 12 of the Public Provident Fund Act, 1968.
- (9) A copy each of the following Notifications (Hindi and English versions) under sub-section (5) of section 15 of the Government Saving Bank Act, 1873:—
 - (i) The Post Office Savings Account (Fourth Amendment) Rules, 1989 published in Notification No. G.S.R. 813(E) in Gazette of India dated the 4th September, 1989.
 - (ii) The Post Office Savings Bank General (Amendment) Rules, 1989 published in Notification No. G.S.R. 1000 (E) in Gazette of India dated the 8th November, 1989.
 - (iii) The Post Office Savings Account (Fifth Amendment) Rules, 1989 published in Notification No. G.S.R. 1001(E) in Gazette of India dated the 8th November, 1989.
 - (iv) The National Savings Scheme (Second Amendment) Rules, 1989 published in Notification No. G.S.R. 1058(E) in Gazette of India dated the 19th December, 1989.
- (10) A copy of the National Savings Certificates (VII Issue) (Second Amendment) Rules, 1989 (Hindi and English versions) published in Notification No. G.S.R. 864(E) in Gazette of India dated the 29th September, 1989 under sub-section(3) of section 12 of the Government Savings Certificates Act, 1959.
- (11) A copy of the Notification No. F.2/14/89-NS. II (Hindi and English versions) published in Gazette of India dated the 10th August, 1989 making certain amendments to Notification No. F.2/14/89-NS. II dated the 7th June, 1989.
- (12) A copy of Notification No. F.2/14/89-NS. II (Hindi and

English versions) published in Gazette of India dated the 12th October, 1989 making certain amendments to Notification No. F. 2/14/89-NS.II dated the 7th June, 1989.

- (13)(i) A copy of the Annual Report (Hindi and English versions) of the Industrial Reconstruction Bank of India for the year 1988-89 along with Audited Accounts under sub-section (5) of section 29 and sub-section (5) of section 34 of the Industrial Reconstruction Bank of India Act, 1984.
- (ii) A Copy of the Review (Hindi and English versions) by the Government on the working of the Industrial Reconstruction Bank of India, for the year 1988-89.
- (14) A copy each of the following Notifications (Hindi and English versions) issued under sub-section (2) of section 30 of the Railway Claims Tribunal Act, 1987:—
- (i) The Railway Claims Tribunal (Procedure) Rules, 1989 published in Notification No. G.S.R. 842(E) in Gazette of India dated the 19th September, 1989.
- (ii) The Railway Claims Tribunal (Salaries and Allowances and Conditions of Services of Chairman, Vice-Chairman and Members) Rules, 1989, published in Notification No. G.S.R. 844(E) in Gazette of India dated the 19th September, 1989.
- (iii) The Railway Claims Tribunal (Financial and Administrative Powers) Rules, 1989 published in Notification No. G.S.R. 845(E) in Gazette of India dated the 19th September, 1989.
- (15) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) A statement regarding Review by the Government on the working of the Engineering Projects (India) Limited for the year 1988-89.
- (ii) Annual Report of the Engineering Projects (India) Limited for the year 1988-89 along with audited

Accounts and the comments of the Comptroller and Auditor General thereon.

- (b) (i) A statement regarding Review by the Government on the working of the Hindustan Photo Films Manufacturing Company Limited for the year 1988-89.
- (ii) Annual Report of the Hindustan Photo Films Manufacturing Company Limited for the year 1988-89 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (c) (i) A statement regarding Review by the Government on the working of the Bharat Ophthalmic Glass Limited for the year 1988-89.
- (ii) Annual Report of the Bharat Ophthalmic Glass Limited for the year 1988-89 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (d) (i) A statement regarding Review by the Government on the working of the Heavy Engineering Corporation Limited for the year 1988-89.
- (ii) Annual Report of the Heavy Engineering Corporation Limited for the year 1988-89 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (e) (i) A statement regarding Review by the Government on the working of the Sambhar Salts Limited for the year 1988-89.
- (ii) Annual Report of the Sambhar Salts Limited for the year 1988-89 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (f) (i) A statement regarding Review by the Government on the working of the Hindustan Salts Limited for the year 1988-89.
- (ii) Annual Report of the Hindustan Salts Limited for the year 1988-89 along with Audited Accounts and the

comments of the Comptroller and Auditor General thereon.

- (g) (i) A statement regarding Review by the Government on the working of the National Industrial Development Corporation Limited, New Delhi, for the year 1988-89.
- (ii) Annual Report of the National Industrial Development Corporation Limited, New Delhi, for the year 1988-89 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (h) (i) A statement regarding Review by the Government on the working of the Cement Corporation of India Limited, New Delhi, for the year 1988-89.
- (ii) Annual Report of the Cement Corporation of India, New Delhi, for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Fluid Control Research Institute, Palghat, for the year 1988-89 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Fluid Control Research Institute, Palghat, for the year 1988-89.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Ahmedabad Textile Industry' Research Association for the year 1988-89 along with Audited Accounts.
- (ii) A copy of the Annual Report (Hindi and English versions) of the Bombay Textile Research Association, Bombay, for the year 1988-89 along with Audited Accounts.
- (iii) A copy of the Annual Report (Hindi and English versions) of the South India Textile Research Association, Coimbatore for the year 1988-89 along with Audited Accounts.
- (iv) A copy of the Annual Report (Hindi and English versions) of the Northern India Textile Research Association, Ghaziabad, for the year 1988-89 along with Audited Accounts.

- (18) A copy of the Review (Hindi and English versions) by the Government on the working of the Ahmedabad Textile Industry' Research Association, Ahmedabad Bombay, Textile Research Association, Bombay, South India Textile Research Association, Coimbatore and Northern India Textile Research Association, Ghaziabad, for the year 1988-89.
- (19) A copy of the Report of Committee on Reorganisation of Delhi Set-up (Part-I and II) (English version).
- (20) A statement giving reasons for not laying simultaneously the Hindi version of the Report of Committee on Reorganisation of Delhi Set-up (Part-I and II).
- (21) A copy each of the following Notifications (Hindi and English versions) issued under section 3 of the Imports and Exports (Control) Act, 1947:—
- (i) S.O. 794(E) published in Gazette of India dated the 6th October, 1989 making certain amendments in the Open General Licence No. 10/88 dated the 30th March, 1988.
 - (ii) S.O. 910(E) published in Gazette of India dated the 3rd November, 1989 making certain amendments in the Opens General Licence No. 3/88 dated the 30th March, 1988.
 - (iii) S.O. 911(E) published in Gazette of India dated the 3rd November, 1989 making certain amendments to the Open General Licence No. 15/88 dated the 30th March, 1988.
 - (iv) S.O. 912(E) published in Gazette of India dated the 3rd November, 1989 making certain amendments in the Open General Licence No. 16/88 dated the 30th March, 1988.
- (22) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government on the working of the Cashew Corporation of India Limited, Cochin, for the year 1988-89.
 - (ii) Annual Report of the Cashew Corporation of India Limited, Cochin, for the year 1988-89 along with

Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (b) (i) **A statement regarding Review by the Government on the working of the Indian Tourism Development Corporation Limited, for the year 1988-89.**
- (ii) **Annual Report of the India Tourism Development Corporation Limited for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.**
- (c) (i) **Review by the Government on the working of the State Trading Corporation of India Limited for the year 1988-89.**
- (ii) **Annual Report of the State Trading Corporation of India Limited, for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.**
- (d) (i) **Review by the Government on the working of the Project and Equipment Corporation of India Limited for the year 1988-89.**
- (ii) **Annual Report of the Project and Equipment Corporation of India Limited for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.**
- (e) (i) **Review by the Government on the working of the Spices Trading Corporation Limited, Bangalore, for the year 1988-89.**
- (ii) **Annual Report of the Spices Trading Corporation Limited, Bangalore, for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.**
- (23) (i) **A copy of the Annual Report (Hindi and English versions) of the Marine Products Export Development Authority for the year 1988-89 under sub-section (3) of section 22 of the Marine Products Export Development Authority Act, 1972.**
- (ii) **A copy of the Review (Hindi and English versions) by**

- the Government on the working of the Marine Products Export Development Authority for the year 1988-89.
- (iii) A copy of the Annual Accounts (Hindi and English versions) of the Marine Products Export Development Authority for the year 1988-89 together with Audit Report thereon.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Tobacco Board, Guntur, for the year 1988-89 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Tobacco Board, Guntur, for the year 1988-89.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Packaging, Bombay, for the year 1988-89 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Packaging, Bombay, for the year 1988-89.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Coffee Board for the year 1988-89.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Coffee Board for the year 1988-89.
 - (iii) A copy of the Audit Report (Hindi and English versions) on the General Fund Accounts of Coffee Board for the year 1988-89.
 - (iv) A copy of the Audit Report (Hindi and English versions) on the Pool Fund Accounts of the Coffee Board for the year 1987-88.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Rubber Board, Kottayam, for the year 1988-89.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Rubber Board, Kottayam, for the year 1988-89.
 - (iii) A copy of the Annual Accounts (Hindi and English

- versions) of the Rubber Board, Kottayam, for the year 1988-89 together with Audit Report thereon.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Export Inspection Council and Export Inspection Agencies, for the year 1988-89.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Export Inspection Council and Export Inspection Agencies for the year 1988-89.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Trade Development Authority, New Delhi, for the year 1988-89, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Trade Development Authority, New Delhi, for the year 1988-89.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the Cashew Export Promotion Council of India, Cochin, for the year 1988-89 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Cashew Export Promotion Council of India, Cochin, for the year 1988-89.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the Spices Board for the year 1988-89.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Spices Board for the year 1988-89 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Spices Board for the year 1988-89.
- (32) (i) A copy of the Annual Report (Hindi and English

- versions) of the Shellac Export Promotion Council for the year 1988-89.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Shellac Export Promotion Council for the year 1988-89 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Shellac Export Promotion Council for the year 1988-89.
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the Engineering Export Promotion Council for the year 1988-89 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Engineering Export Promotion Council for the year 1988-89.
- (34) A copy of the Annual Account (Hindi and English versions) of Spices Board, Cochin, for the year 1987-88 together with Audit Report thereon.
- (35) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (34) above.
- (36) A copy of the Memorandum (Hindi and English versions) outlining the detailed Action Taken on the Recommendations contained in the Fifth Annual Report of the Commission for Scheduled Castes and Scheduled Tribes for the year 1982-83.
- (37) A copy of the Memorandum (Hindi and English versions) outlining the detailed Action Taken on the recommendations contained in the Sixth Annual Report of the Commission for Scheduled Castes and Scheduled Tribes for the year 1983-84.
- (38) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Hindustan Organic Chemicals Limited for the year 1988-89.
- (ii) Annual Report of the Hindustan Organic Chemicals

Limited for the year 1988-89 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- 2 (i) Review by the Government on the working of the Lubrizol India Limited, Bombay, for the year 1988-89.
- (ii) Annual Report of the Lubrizol India Limited, Bombay, for the year 1988-89 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- 3 (i) Review by the Government on the working of the Biecco Lawrie Limited, Calcutta, for the year 1988-89.
- (ii) Annual Report of the Biecco Lawrie Limited, Calcutta for the year 1988-89 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- 4 (i) Review by the Government on the working of the IBP Company Limited, Calcutta, for the year 1988-89.
- (ii) Annual Report of the IBP Company Limited, Calcutta for the year 1988-89 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- 5 (i) Review by the Government on the working of the Cochin Refineries Limited, for the year 1988-89.
- (ii) Annual Report of the Cochin Refineries Limited, for the year 1988-89 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- 6 (i) Review by the Government on the working of the Madras Refineries Limited, for the year 1988-89.
- (ii) Annual Report of the Madras Refineries Limited, for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- 7 (i) Review by the Government on the working of the Engineers India Limited for the year 1988-89.

- (ii) Annual Report of the Engineers India Limited, for the year 1988-89 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- 8
- (i) Review by the Government on the working of the Indian Oil Corporation Limited, Bombay for the year 1988-89.
 - (ii) Annual Report of the Indian Oil Corporation Limited, Bombay, for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- 9
- (i) Review by the Government on the working of the Hindustan Petroleum Corporation Limited, Bombay for the year 1988-89.
 - (ii) Annual Report of the Hindustan Petroleum Corporation Limited, Bombay for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- 10
- (i) Review by the Government on the working of the Bharat Petroleum Corporation Limited, for the year 1988-89.
 - (ii) Annual Report of the Bharat Petroleum Corporation Limited, for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- 11
- (i) Review by the Government on the working of the Bengal Chemicals and Pharmaceuticals Limited, Calcutta, for the year 1988-89.
 - (ii) Annual Report of the Bengal Chemicals and Pharmaceuticals Limited, Calcutta, for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- 12
- (i) Review by the Government on the working of the Indian Drugs and Pharmaceuticals Limited, Gurgaon, for the year 1988-89.

- (ii) Annual Report of the Indian Drugs and Pharmaceuticals Limited, Gurgaon, for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- 13 (i) Review by the Government on the working of the Smith Stanistreet Pharmaceuticals Limited, Calcutta for the year 1988-89.
- (ii) Annual Report of the Smith Stanistreet Pharmaceuticals Limited, Calcutta, for the year 1988-89 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (39) A statement (Hindi and English versions) (i) correcting the reply given on the 25 July, 1989 to Unstarred Question No. 1096 by Shri Syed Shahbuddin regarding LPG distributorships in Bihar and (ii) giving reasons for delay in correcting the reply.
- (40) A copy each of the following statements (Hindi and English versions) showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Seventh and Eighth Lok Sabha:—
- | | | | |
|-----|--------------------------|-----------------------------------|------------------|
| (a) | (i) Statement No. XXI | — Sixth Session, 1981 | Seventh |
| | (ii) Statement No. XXV | — Fourteenth Session, 1984 | Lok Sabha |
| (b) | (i) Statement No. XXV | — Fifth Session, 1986 | |
| | (ii) Statement No. XXIII | — Sixth Session, 1986 | |
| | (iii) Statement No. XX | — Seventh Session, 1986 | |
| | (iv) Statement No. XX | — Eighth Session, 1987 | |
| | (v) Statement No. XVI | — II part of Eighth Session, 1987 | Eighth Lok Sabha |
| | (vi) Statement No. XV | — Ninth Session, 1987 | |
| | (vii) Statement No. XIII | — Tenth Session, 1988 | |

- (viii) Statement No. IX — Eleventh Session, 1988
- (ix) Statement No. VI — Twelfth Session, 1988
- (x) Statement No. V — Thirteenth Session, 1989
- (xi) Statement No. II — Fourteenth Session, 1989
- (41) (i) A copy of the Annual Report (Hindi and English versions) of the Film and Television Institute of India, Pune, for the year, 1988-89.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Film and Television Institute of India, Pune, for the year 1988-89.
- (iii) A copy of the Annual Accounts (Hindi and English versions) of the Film and Television Institute of India, Pune, for the year 1988-89 together with Audit Report thereon.
- (42) (i) A copy of the Annual Report (Hindi and English versions) of the Children's Film Society India, Bombay, for the year 1988-89 along with Audited accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Children's Film Society India, Bombay, for the year 1988-89.
- (43) A copy of the Conduct of Elections (Third Amendment) Rules, 1989 (Hindi and English versions) published in Notification No. S.O. 958(E) in Gazette of India dated the 17th November, 1989 under sub-section (3) of Section 169 of the Representation of the People Act, 1951.
- (44) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957:—

- (i) **The Mineral Concession (Amendment) Rules, 1989** published in Notification No. G.S.R.908(E) in Gazette of India dated the 19th October, 1989.
 - (ii) **G.S.R. 786(E)** published in Gazette of India dated the 23rd August, 1989 declaring certain minerals specified in the notification to be minor minerals.
- (45) **A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—**
- (a)(i) **Review, by the Government on the working of the National Aluminium Company Limited for the year 1988–89.**
 - (ii) **Annual Report of the National Aluminium Company Limited for the year 1988–89 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.**
 - (b)(i) **Review by the Government on the working of the Sponge Iron India Limited for the year 1988–89.**
 - (ii) **Annual Report of the Sponge Iron India Limited for the year 1988–89 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.**
 - (c)(i) **Review by the Government on the working of the Neelachal Ispat Nigam Limited for the year 1988–89.**
 - (ii) **Annual Report of the Neelachal Ispat Nigam Limited for the year 1988–89 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.**
 - (d)(i) **Review by the Government on the Working of the Vijaynagar Steel Limited for the year 1988–89.**
 - (ii) **Annual Report of the Vijaynagar Steel Limited for the year 1988–89 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.**
 - (e)(i) **Review by the Government on the working of the Steel Authority of India Limited for the year 1988–89.**

- (ii) Annual Report of the Steel Authority of India Limited for the year 1988-89 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (f)(i) Review by the Government on the working of the Mineral Exploration Corporation Limited for the year 1988-89.

(ii) Annual Report of the Mineral Exploration Corporation Limited for the year 1988-89 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (g)(i) Review by the Government on the working of the Hindustan Steelworks Construction Limited for the year 1988-89.

(ii) Annual Report of the Hindustan Steelworks Construction Limited for the year 1988-89 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (h)(i) Review by the Government on the working of the Manganese Ore (India) Limited for the year 1988-89.

(ii) Annual Report of the Manganese Ore (India) Limited for the year 1988-89 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (i)(i) Review by the Government on the working of the Bharat Refractories Limited for the year 1988-89.

(ii) Annual Report of the Bharat Refractories Limited for the year 1988-89 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (j)(i) Review by the Government on the working of the Metallurgical and Engineering Consultants (India) Limited for the year 1988-89.

(ii) Annual Report of the Metallurgical and Engineering Consultants (India) Limited for the year 1988-89 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (46)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Law Institute, New Delhi, for the year 1987-88 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Indian Law Institute, New Delhi, for the year 1987-88.
- (47) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (46) above.
- (48) A copy of the Notification No. PU/Aca. 4/355/89/7559 (Hindi and English versions) published in Gazette of India dated the 9th September, 1989 inserting certain new Statutes and making additions to the existing Statutes of the Pondicherry University Act, 1985 under sub-section (5) of section 26 of the said Act.

6. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

(1) That at its sitting held on the 28th December, 1989, Rajya Sabha agreed without any amendment to the Representation of the People (Amendment) Bill, 1989, passed by Lok Sabha on the 26th December, 1989.

* (2) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (No. 6) Bill, 1989, passed by Lok Sabha on 26th December, 1989.

7. Government Bills — Introduced

(1) The Prasar Bharti (Broadcasting Corporation of India) Bill, 1989.

(2) The Lokpal Bill, 1989.

(3) The Commissions of Inquiry (Amendment) Bill, 1989.

(4) The Constitution (Sixty-third Amendment) Bill, 1989.

8. Statements by Ministers

(1) The Minister of Surface Transport and Communications made a statement on the constitution of an expert Committee for the

* At 5.04 P.M.

assessment and evaluation of the Centre for development of Telematics (C-DOT).

** (2) The Minister of Home Affairs made a statement regarding disappearance of Shri Jagdev Singh Khudian, Member of Parliament. (*Lok Sabha adjourned at 12.50 P.M. and re-assembled at 1.33 P.M.*)

9. Government Bill — Passed

The Constitution (Sixty-third Amendment) Bill, 1989

The motion for consideration of the Bill was moved by Shri Mufti Mohammed Sayeed.

The following members took part in the debate:—

- (1) Shri Shivraj V. Patil
- (2) Shri Roopchand Pal
- (3) Shri Indrajit Gupta
- (4) Shri Gumanmal Lodha
- (5) Shri P.R. Kumaramangalam
- (6) Shri Jaswant Singh
- (7) Shri Brij Bhushan Tiwari
- (8) Shri Piyus Tiraky
- (9) Shri Chitta Basu
- (10) Shri Yuvraj
- (11) Shri Piyare Lal Handoo
- (12) Shri Jagdeep Dhankhar

Shri Mufti Mohammed Sayeed replied to the debate.

On the motion for consideration of the Bill, the House divided, Ayes 342; Noes Nil. The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

Clause-by clause consideration of the Bill was then taken up.

On the motion for adoption of clauses 2 and 3, the House divided; Ayes 341; Noes Nil.

Clauses 2 and 3 were adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voted.

**At 6.08 P.M.

* Subject to correction.

Amendment No. 3 to clause 1 moved by Shri Mufti Mohammed Sayeed was adopted. On the motion for adoption of clause 1, as amended, the House divided; Ayes* 340; Noes* 1.

Clause 1, as amended, was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of members present and voting.

The Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Mufti Mohammed Sayeed.

On the motion, the House divided; Ayes* 360; Noes 1.

The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting. The Bill, as amended, was passed by the requisite majority in accordance with the provisions of Article 368 of the Constitution.

10. Statement by Prime Minister

The Prime Minister made a statement regarding the Bofors issue.

He also laid on the Table a copy each of the following documents in English version:—

- (i) Note dated 10th June, 1987 recorded by the then Minister of State in the Ministry of Defence, Shri Arun Singh, alongwith the Note dated 15th June, 1987 recorded by the then Prime Minister;
- (ii) Notes dated 13th June, 1987 and 15th July, 1987 recorded by the former Chief of Army Staff, General K. Sundarji.
- (iii) Opinion dated 4th July, 1987 given by the Attorney General for India.

11. Private Members' Bills — Introduced

(1) The Forest (Conservation) Amendment Bill, 1989 (*Amendment of sections 2 and 4*), by Shri Harish Rawat.

(2) The Public and Private Schools (Abolition) Bill, 1989 by Prof. Saif-ud-Din Soz.

(3) The Constitution (Scheduled Castes) Order (Amendment)

* Subject to correction.

Bill, 1989 (*Amendment of the Schedule*) by Shri Chavda Khemchand:bhai.

(4) The Crop Insurance Scheme Bill, 1989, by Prof. N. G. Ranga.

(5) The Constitution (Amendment) Bill, 1989 (*Insertion of new article 19A*), by Shri Chitta Basu.

(6) The Constitution (Amendment) Bill, 1989 (*Substitution of new article for article 263*) by Shri Chitta Basu.

(7) The Constitution (Amendment) Bill, 1989 (*Insertion of new Part XIA*) by Shri Chitta Basu.

(8) The Constitution (Amendment) Bill, 1989 (*Insertion of new article 16A*) by Shri Chitta Basu.

(9) The Constitution (Amendment) Bill, 1989 (*Amendment of the Preamble, etc.*) by Shri Ram Naik.

(10) The Constitution (Amendment) Bill, 1989 (*Insertion of new articles 23A, 23B and 23C*) by Shri Yamuna Prasad Shastri.

(11) The Constitution (Amendment) Bill, 1989 (*Amendment of articles 84 and 173*) by Shri Mullappally Ramachandran.

(12) The Newspapers (Price and Page) Bill, 1989 by Shri V.N. Gadgil.

(13) The High Court at Bombay (Establishment of a Permanent Bench at Pune) Bill, 1989 by Shri V.N. Gadgil.

(14) The Constitution (Amendment) Bill, 1989 (*Insertion of new article 16A*) by Shri Amar Roy Pradhan.

12. Resolution — Withdrawn

Further discussion on the following Resolution moved by Shri Sudam Deshmukh and amendments thereto moved on the 22nd December, 1989, continued:—

“This House takes serious note of the fact that about 250 Kms. of narrow gauge railway track is still under private ownership in the Vidarbha region of Maharashtra and urges upon the Government to nationalise the same and to take immediate steps for the conversion of all narrow gauge railway lines in the region into broad gauge for its rapid development.”

Shri George Fernandes took part in the debate.

Shri Sudam Deshmukh replied to the debate.

Both the amendments moved by Shri Shiwankar Mahadeorao Sukaji were withdrawn by leave of the House.

The resolution was withdrawn by leave of the House.

13. Resolution — Under Consideration

Shri L.K. Advani moved the following resolution:—

“This House is of opinion that against the background of the Ninth General Elections, poll reforms should be urgently undertaken, more particularly to curb the influence of money-power and muscle power, and to ensure that future elections held in this largest democracy of the world are completely free and fair.”

His speech was not concluded.

The discussion was not concluded.

14. Matters under Rule 377

(1) Shri V. Srinivasa Prasad raised a matter regarding need to include Nayake, Naik, Beda, Valmiki, Pariwara and Talewara tribes in Scheduled Tribes list.

(2) Shri H.K.L. Bhagat raised a matter regarding need to implement Bachawat Board recommendations.

(3) Ch. Tareef Singh raised a matter regarding need of provide ration cards to the jhuggi dwellers in Delhi.

(4) Shri Raj Mangal Mishra raised a matter regarding need to construct a railway bridge over Ganga river in Sonapur, Bihar.

(5) Shri Nathu Singh raised a matter regarding need to pay unemployment allowance to the unemployed youth.

(6) Shri Ramashray Prasad Singh raised a matter regarding need to clear the proposed Punpun Dargha Project, Bihar.

(7) Shri Haribhau Shankar Mahale raised a matter regarding need to ensure remunerative price to onion growers.

(8) Shri Bhogendra Jha raised a matter regarding need to expedite construction of dams over Kosi river, for overall development of North Bihar.

(9) Shri Phool Chand Verma raised a matter regarding printing of publicity material for private parties in the Bank Note Press of Government of India, Dewas (Madhya Pradesh).

(10) Shri G.S. Basavaraj raised a matter regarding need to look into the demands of H.M.T. workers in Tumkur, Karnataka.

(11) Shri Chitta Basu raised a matter regarding need to improve the lot of ex-servicemen.

(12) Shri Satyanarain Jatiya raised a matter regarding need to provide support price for agriculture produce and take other welfare measures for the farmers.

(13) Shri Mahavir Prasad raised a matter regarding need for expeditious completion of railway projects in eastern Uttar Pradesh.

(14) Shri Ram Naik raised a matter regarding need to rename Bombay City as 'Mumbai'.

(15) Shri B. Raja Ravi Varma raised a matter regarding need to implement Pour Zone Pattern Scheme for irrigation in some regions of Tamil Nadu.

15. Discussion under Rule 193

Prof. Saif-ud-Din Soz raised a discussion on the communal situation in the country.

The following members took part in the debate:—

- (1) Shri C. K. Jaffer Sharief
- (2) Shri Brij Bhushan Tiwari
- (3) Shri Arif Beg
- ✓(4) Shri Uttam Rathod
- (5) Shri Saifuddin Chowdhary
- (6) Shri Laloo Prasad
- (7) Shri Surya Narayan Singh
- (8) Shri C. Srinivasan
- (9) Shri M. J. Akbar
- (10) Shri Ibrahim Sulaiman Sait
- (11) Shri Janardan Yadav
- (12) Shri Ashok Anandrao Deshmukh
- (13) Shri Sontosh Mohan Dev
- (14) Shri Hukumdeo Narayan Yadav

Shri Mufti Mohammed Sayeed replied to the discussion. The discussion was concluded.

(Lok Sabha adjourned sine die at 0.40 A.M. on 30th December, 1989)

SUBHASH C. KASHYAP,
Secretary-General.